BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT CHENNAI

ORGINAL APPLICATION NO. 28 OF 2022

Between:
ChidipiNakula Suresh (M/30 yrs)
S/o Abbulu
R/o D.No. 3-32, Chenakondepudi Village
SethanagaramMandal, East Godavari District
Ph: +91-98669 68835
E-mail ID: chidipinakulasuresh@gmail.com ...Applicant

VS

1. The Indian Oil Corporation Ltd.
   Visakha Divisional Office,
   8th Floor LIC Building,
   Visakhapatnam – 530016
   Ph: +91-73999 40888
   E-mail ID: info@vizagchemical.com and 7 others ....Respondents

INDEX

Sl.No.	Date	Description of the Document	Page No.
1.	**19-05-2022**	**5th Respondent Counter**	**1-6**
2.	25-08- **2015**	**Annexure 1** Seethanagaram Grampanchayat General meeting & Sktch	**7-9**
3.	06-03-2020	**Annexure 2** Seethanagaram Grampanchayat General meeting	10-13
4.	06-03-2020	**Annexure 3** Collector proceedings E-File No-290702/2020-A9	14
5.	18-03-2020	**Annexure 4** Lease Agreement Between Seethanagaram Grampanchayat & Primary Agricultural credit society Ltd No-B1119.	**15-24**
6.	30-04-2021	**Annexure 5** Lease Agreement Between Seethanagaram Grampanchayat & Primary Agricultural credit society Ltd No-B1119	25-33
7.	27-08-2021	**Annexure 6** Copy of the Notice	34-35
8.	22-11-2021	**Annexure 6** Building permit order	36-39

It is certified that all the documents contained in the above annexure are true copies

Date: 19.05.2022

M/S MADHURI DONTI REDDY
ADVOCATE
STANDING COUNCIL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA
#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu,
Chennai – 600 094. Mobile: 98407 98460 / 6383121322
Email: reddymadhuri09@gmail.com
COUNSEL FOR 5th RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT CHENNAI

ORGINAL APPLICATION NO. 28 OF 2022

Between:
ChidipiNakula Suresh (M/30 yrs)
S/o Abbulu
R/o D.No. 3-32, Chenakondepudi Village
SethanagaramMandal, East Godavari District
Ph: +91-98669 68835
E-mail ID: chidipinakulasuresh@gmail.com ...Applicant

VS

2. The Indian Oil Corporation Ltd.
Visakha Divisional Office,
8th Floor LIC Building,
Visakhapatnam – 530016
Ph: +91-73999 40888
E-mail ID: info@vizagchemical.com.

3. The Joint Chief Controller of Explosives
2nd Floor, ShastriBhavan
26, Haddows Road
Nungambakkam, Chennai - 600 006
Ph: 044-28281023
E-mail ID: itccechennai@explosives.gov.in

4. The District Collector
East Godavari District at Kakinada
Ph: 0884-2365424 E-mail ID: collector egd@ap.gov.in.

5. The Sub-Collector
Rajamahendravaram
East Godavari District at Kakinada
Ph: 08864-243561
E-mail ID: rdorcdm@nic.in.

6. The SeethanagaramGrama Panchayathi
Rep. by its Secretary, Sethanagaram Village and Mandal
East Godavari District - 533287
Ph: +91- 98491 99080
E-mail ID: gp.stnm7@gmail.com.

7. The Seethanagaram Primary Agricultural Co-operative Society
Rep. by its Secretary, No-B11, Sethanagaram Village and Mandal
East Godavari District – 533287
Ph: +91-98858 97133
E-mail ID: seethanagarampacs93@gmail.com.

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

8. The Central Pollution Control Board
Rep. by its Chairman
"PariveshBhawan" East Arjun Nagar
Shahdara, Delhi - 110 032
Ph: 011-22307233 / 011-22304948
E-mail ID: ccb.cpcb@nic.in

9. The Andhra Pradesh State Pollution Control Board
Rep. by its Chairman
D.No.33-26-14 D/2, Near Sunrise Hospital
Pushpa Hotel Centre, Chalamalavari Street
Kasturibaipet, Vijayawada - 520 010
Ph: 0866-2463202
E-mail ID: chairman@appcb.gov.in ....Respondents

COUNTER AFFIDAVIT FILED BY THE 5TH RESPONDENT

I , R Sujata w/o M Radha Prasad aged 48 years occupation Panchayat Secretary Grampanchayat Seethanagaram Seethanagaram Mandal East Godavari District Andhra Pradesh do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 5th Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.

History of the Grampanchayat land in survey no : 81/3A

3. It is submitted that the land is situated in Seethanagaram Village Seethanagaram Mandal ins survey no 81/3A. According to survey report the total land area is 58.85cents the following is the chronological order of various resolutions passed by the statutory body of Grampanchayat meetings and gramasabha.
4. It is submitted that on 25-08-2015 a general body meeting was held and presided over by Smt. Rapaka Venkatalakshmi be the then Sarpanch of Seethanagaram Grampanchayat. In the above meeting the pottman pit (Kummari goyya) which is causing troubles due to wandering of pigs and garbage dumping by near by dwellers to be

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

cleaned and skating park and shopping complex should be constructed . Accordingly resolution No - 156 dated 25-8-2015 was passed.

5. It is submitted that on 6-1-2020 Grama Sabha was conducted and presided over by Sri K Ramesh (Special Officer and MPDO Seethanagaram Mandal). In the meeting resolution no 25 was passed to lease out the Grampanchayat site to PACS Seethanagaram to erect petrol bunk. The land is situated near Skating Park and measuring 30*30 sq.mts.

6. It is submitted that in the above resolution E.O(Panchayat Secretary) note is made that there will not be any Government site for future development activities in the village. It is also mentioned that the earlier grama sabha has made a resolution bearing no 56 dated 25-08-2015 in which it is resolved that the site is left for the construction of shopping complex. As there are no return objections received it is resolved to lease out the site to PACS Seethanagaram.

7. It is submitted that on 06-03-2020 a general body meeting has been conveyed and presided over by Sri K Ramesh Special officer and passed resolution No- 70. The resolution No -70 has given to the land the PACS Seethanagaram for lease and a lease agreement has to be signed between Seethanagaram Grampanchayat and PACS Seethanagaram. The lease agreement consists of 18 conditions. The Grampanchayat has given no objection certificate for lessee subject to the conditions mentioned in the lease agreement (18 conditions)

8. With regard to the averments made in paragraphs 1 & 2 of the affidavit is not related to this respondent and hence there are no remarks.

9. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that on 6-3-2020 a general body meeting has been conveyed by Sri K Ramesh Special Officer Grampanchayat Seethanagaram and passed resolution No- 70. The resolution No -70

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

has given the land to PACS Seethanagaram for lease and a lease agreement was signed between Seethanagram Grampanchayat and PACS Seethanagaram. The lease agreement consists of 18 conditions. The Grampanchayat has given no objection certificate for lessee subject to the conditions mentioned in the lease agreement.

10. With regard averments made in paragraph 4 of the affidavit is denied as false. It is submitted that Accordance with the resolution no 25 dated 06-01-2020 the Secretary Garmapanchayat Seethanagaram requested District Collector East Godavari District Kakinada to grant permission to lease out the said site to PACS Seethanagaram. The Collector gave permission to lease out the site in survey no 81/3A with a monthly rent of Rs. 15000 /- and enhance the same by 15% for every 3 years via e-file no . 290702/2020 – A9 dated 02-03-2020.

11. With regard to the averments made in paragraph 5 of the affidavit is not related to this respondent and hence there are no remarks.

12. With regard averments made in paragraph 6 of the affidavit is denied as false. It is submitted that After directions to proceed with lease agreement the Secretary of Seethanagaram Gram panchayat entered into lease agreement with PACS Seethanagaram with 18 conditions which were accepted by lessee. The 9th condition is that the PACS Seethanagaram should obtain all the permissions from all concerned departments whom so ever. The 11th condition states that the PACS Seethanagaram has to obtain all permissions from Panchayat Raj Department, GUDA (Godavari Urban Development Authority) present renamed as RUDA (Rajamahendravaram Urban Devlopment Authority) and also revenue department for the purpose of erecting petrol pump station in the leased premises.

Panchayat Secretary.
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

13. With regard to the averments made in paragraphs 7 & 8 of the affidavit is not related to this respondent and hence there are no remarks.

14. With regard averments made in paragraph 9 of the affidavit is denied as false. It is submitted that the Grampanchayat issued notice to PACS to stop the construction activity on 27-8-2021 as the lessee has not obtain permissions and submit approved plan copy to Grampanchayat. The plan copy was submitted to grampanchayat on 25-11-2021.

15. With regard to the averments made in paragraphs 10 to 12 of the affidavit is not related to this respondent and hence there are no remarks.

16. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tirbunal may be pleased to dismiss the above original application No .28 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Solemnly affirme Seethanagaram.
Andhra Pradesh on
this the 19th day of May, 2022
and signed his name in my presence

BEFORE ME

Advocate

VERIFICATION

I R Sujata w/o M Radha Prasad aged 48 years, Occupation Panchayat Secretary Grampanchayat Seethanagaram, Seethanagaram Mandal, East

Panchayat Secretary
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

Godavari District, Andhra Pradesh do hereby verify that the contents of para's of counter affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 19th day of May 2022 at Seethanagaram.

DEPONENT

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

సాధారణ సమావేసము

Original copy

ది. 25-08-2015 వ తేదీ మంగళవారం ఉదయం గం . 11-30 ని లకు సీతానగరం గ్రామపంచాయతీ కార్యాలయం వద్ద సర్పంచ్ శ్రీమతి రాపాక వెంకటలక్ష్మి గారి అధ్యక్షతన సీతానగరం గ్రామపంచాయతీ సాధారణ సమావేశం జరుపబడినది .

సదరు సమావేశపు మీటింగ్ ప్రొసీడింగ్స్ .

విషయము నెం 151: సీతానగరం గ్రామపంచాయతీ ఏరియాలోని సర్వే నెం 81/3A 4 లో గ్రామమునకు తూర్పు వైపున గల కుమ్మరి గోతులు స్థలం లో పందులు తిరుగుచూ పరిసరాలు వార్కి అనారోగ్య పరిస్థితులు ఏర్పడు చున్నందున సదరు కుమ్మరి గోతులు స్థలమును స్కేటింగ్ పార్క్ క్రింద అభివృద్ధి చేయుటకు నిధులు మంజూరు చేయించ వలసినదిగా శ్రీ రాజానగరం నియోజక వర్గ శాసన సభ్యులు వారిని కోరుటకు గ్రామపంచాయతీ ఆమోదించుట గురించి .

తీర్మానం నెం 151: సదరు కుమ్మరి గోతులు స్థలమునకు ఉత్తరం వైపుగా 152*26 అడుగులు స్థలమును గ్రామా పంచాయతీ ద్వారా భవిష్యత్తులో షాపులు కట్టుటకు వదిలివేసి మిగిలిన స్థలమును స్కేటింగ్ పార్క్ క్రింద అభివృద్ధి చేయుటకు ఆమోదించుచు తీర్మానిన్పడమైనది.

(సం)రాపాక వెంకటలక్ష్మి
సర్పంచ్
సీతానగరం గ్రామపంచాయతీ

-/అసలకు సరియగు నకలు /-

06/01/2020
కార్యదర్శి.
గ్రామ పంచాయితీ
సీతానగరం.

07/5/22
Panchayat Secretary
GRAM PANCHAYAT
SEETHANAGARAM

Scanned with CamScanner

Translated copy

General Meeting

On 25-08-2015 on Tuesday 11.30 A.M Discussions at the general meeting presided by Sarpanch Smt. Rapaka Venkatalakshmi Garu at Seethanagaram Grampanchayat Office.

Subject No. 151: Seethanagaram Grampanchayat survey No. 81/3A at towards east existing pottmen pits(kummari gothulu) which is causing troubles due to wandering of pigs unhealthy conditions are arising. So kummari gothulu site to be developed as skating park requesting Hon'ble Rajanagaram Assembly Constituency number to sanctioned funds for the development of skating park asking for grampanchayat resolution.

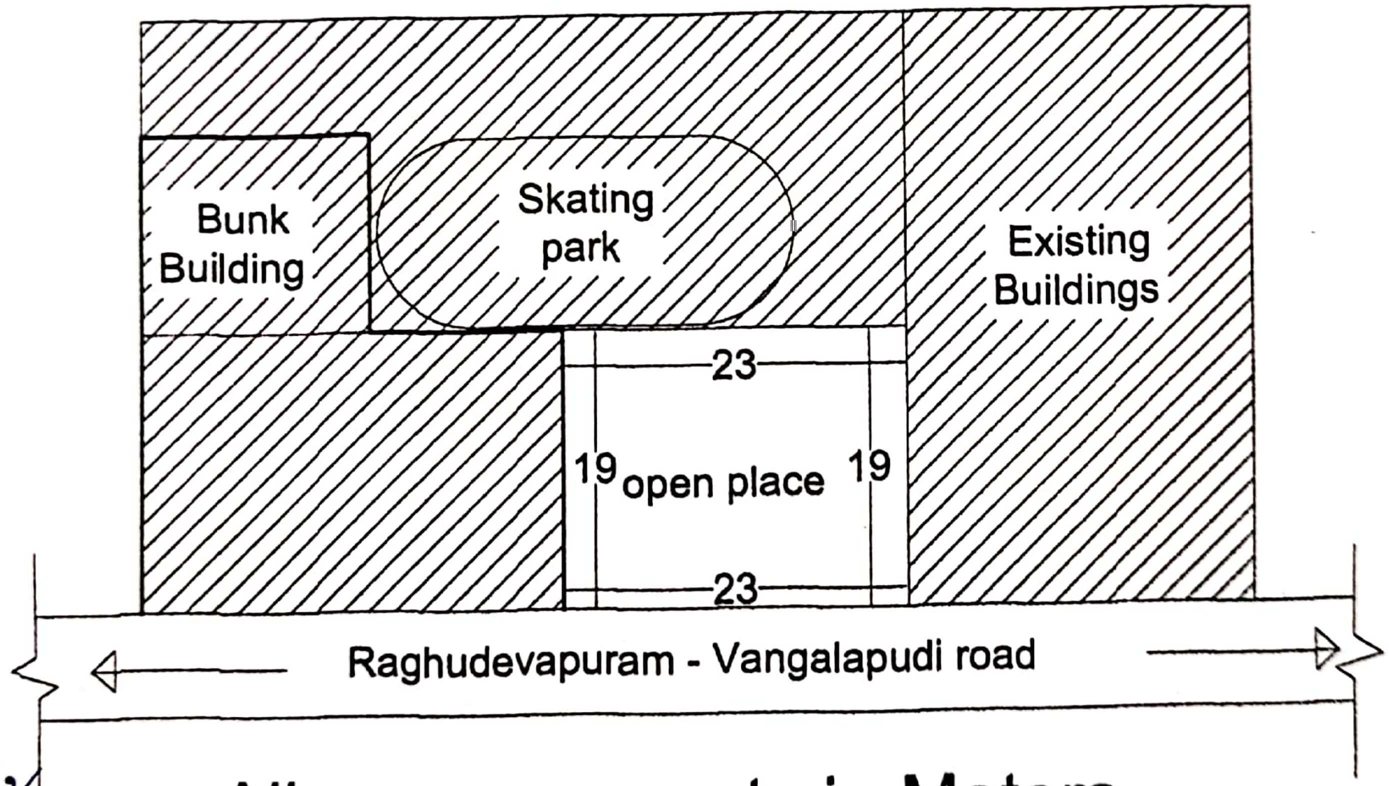
Resolution No 70:- To the north of Said kummari gothulu site 152*26 feets site in future is kept to construct grampanchayat shops remaining site is to be developed as skating park resolution is passed.

07/8/2022
Panchayat Secretary.
GRAM PANCHAYAT.
SEETHANAGARAM.

(sd) Rapaka Venkatalakshmi
Sarpanch , Grampanchayat,
Seethanagaram.

Scanned with CamScanner

Rough sketch showing the
Bunk site beside open place in s.no 81 Seethanagaram(v), in seethanagaram(M)



All measurements in Meters

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Village Surveyor
Seethanagaram II Village Secretariat
Seethanagaram Mandal, E.G.Dt.

Scanned with CamScanner

Original copy

సాధారణ సమావేశము

దివి . 06-03-2020 వ తేదీ శుక్రవారం మద్యాహ్నాం గం . 4-00 లకు సీతానగరం గ్రామపంచాయతీ కార్యాలయం వద్ద ప్రత్యేకాదికారి శ్రీ K రమేష్ గారి అధ్యక్షతన జరుపబడిన సాధారణ సమావేశం నందలి చర్చ నీయామ్సములు .

విషయం నెం : 70 : - తూర్పు గోదావరి జిల్లా , సీతానగరం మండలం సీతానగరం గ్రామపంచాయతీ నందు సర్వే నెం .81/ 3A4 నందు 30*30 చ మీ స్థలములో గౌరవ తూర్పు గోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం . 290702/ 2020-A9 తేది 06/03/2020 ననుసరించి ప్రాదమిక వ్యవసాయ పరపతి సంఘం లిమిటెడ్ , సీతానగరం వారు లీజు పద్ధతి పెట్రోల్ బంకు ను ఏర్పాటు చేసుకొనుటకు సీతానగరం గ్రామపంచాయతీ మరియు PACS సీతానగరం వారు మద్య వ్రాయించబడిన లీజు అగ్రిమెంట్ .

<u>అగ్రిమెంట్ వివరములు</u> :-

1) సీతానగరం గ్రామపంచాయతీ ఏరియా నందలి సర్వే నెం : 81/3A4 నందలి 30*30 చ మీ స్థలము హద్దులు తూర్పు : మారిసెట్టి వీర్రాజు , పడమర : స్కేటింగ్ పార్క్ స్థలము , ఉత్తరం : R& B రోడ్డు , దక్షిణం : స్కేటింగ్ పార్క్ మద్య గల స్థలం నందు గౌరవ తూర్పు గోదావరి జిల్లా కలెక్టర్ (పం . వి) కాకినాడ వారి ఉత్తర్వులు efile no : 290702/2020-A9 తేది 06-03-2020 ననుసరించి నెల 1 కి రు .15000/- అక్షరాలా పదిహేను వేల రూపాయిలు మొత్తం PACS సీతానగరం వారు గ్రామపంచాయతీ సీతానగరం వారికి చెల్లించు పద్ధతిలో ది.1-4-2020 నుండి 31-3-2021 వరకు ఒక సంవత్సర కాలమునకు లీజునకు ఇవ్వడమైనది .

2) గౌరవ కలెక్టర్ వారి ఉత్తర్వులను అనుసరించి లీజును ది. 1-4-2020 నుండి 31-03-2021 వారు లీజుకు ఇవ్వడమైనది . తదుపరి ఏ సంవత్సరమునకు ఆ సంవత్సరము PACS సీతానగరం వారు దరఖాస్తు మేరకు లీజును గ్రామ పంచాయతీ తీర్మానం ద్వారా పొడిగించబడును .

3) గౌరవ కలెక్టర్ ఆదేశముల మేరకు లీజు మొత్తము ప్రతీ మూడు సంవత్సరములకు ఒకసారి 15 % పెంపుదలను చేయబడును . సదరు పెంపుదల మొత్తమును PACS సీతానగరం వారి ప్రతీ నెల చెల్లించవలెను

4) లీజు మొత్తము రు . 15000/-లు అక్షరాల పదిహేను వేల రూపాయిలు మూడు సంవత్సరాల తదుపరి పెరిగిన మొత్తంతో సహా) ప్రతి నెలా 30 లేదా 31 దాటిన తదుపరి తదుపరి నెల 5 వ తారీకు లోగా గ్రామపంచాయతీకి చెక్కు / DD ద్వారా చెల్లించవలెను . ఆ విధముగా 5 వ తారీకు లోగా చెల్లించని ఎడల ఆ నెల 15 వ తారీకు లోగా నూటికి 1.50 చొప్పున వడ్డీతో గ్రామపంచాయతీ కి చెల్లించవలెను .

5) సదరు స్థలమును కేవలం పెట్రోల్ బంక్ నిర్వహణకు మాత్రమే వినియోగించవలెను . సదరు స్థలంపై PACS వారికి ఎటువంటి హక్కులు సంక్రమించవు . సదరు స్థలము పై సర్వ సంపూర్ణ హక్కు భుక్తములు గ్రామపంచాయతీ కి చెందియుండును .

6) సదరు స్థలం పెట్రోల్ బంక్ నిర్వహణకు మాత్రమే వినియోగించవలెను. ఇతర అవసరములకు వినియోగించకొనరాదు . సదరు స్థలమును ఇతర సంస్థలకు , వ్యక్తులకు వాణిజ్యములకు అద్దెకు గాని లీజుకు గానీ ఇవ్వరాదు .

7) మొదటి సంవత్సర కాల పరిమితిలోపే తేది 1-4-2020 నుండి 31-3-2021 లోపునే పెట్రోల్ బంక్ నిర్మాణమును పూర్తి చేసి వ్యాపారము ప్రారంబించవలెను ఆ విధముగా గౌరవ కలెక్టర్ వారి ఉత్తర్వులను గౌరవించవలెను.

17/5/22

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

ఆ విధముగా జరగని ఎడల సంవత్సర కాలము పూర్తి అయిన పిదప స్థలము గ్రామపంచాయతీ స్వాధీన పరచుకోనబడును.

8) లీజు చెల్లింపు విషయంలో ఎటువంటి రాయితీలు ఇవ్వబడవు . వ్యాపార లాభ నష్టాలలో ఈ గ్రామ పంచాయతీకి ఏ విధమైన సంబంధం లేదు .

9) సదరు పెట్రోల్ బంక్ నిర్మాణము ఏర్పాటు ప్రభుత్వ నియమ నిబంధనల ప్రకారము చేయవలెను . పెట్రోల్ బంక్ ఏర్పాటు విషయంలో అగ్ని మాపక శాఖ వారి సూచనలు విధిగా పాటించవలెను .

10) భవిష్యత్తులో ప్రభుత్వం వారు మరియు జిల్లా అధికారులు జారీ చేయు సూచనలు మరియు ఉత్తర్వులు విధిగా పాటించవలెను .

11) ఆంధ్ర ప్రదేశ్ పంచాయతీ రాజ్ చట్టము మరియు గోదావరి అర్బన్ డెవలప్మెంట్ అధారిటీ మరియు రెవిన్యూ శాఖ వారి నియమ నిభందనలు తప్పక పాటించవలెను .

12) ప్రకృతి వైపరీత్యముల వలన వచ్చు నష్టములకు ఈ గ్రామపంచాయతీ ఏ విధమైన బాధ్యత వహింప జాలదు .

13) ఈ అగ్రిమెంట్ నకు ముందుగా 3 నెలల అద్దెను డిపాజిట్ గా పంచాయతీ కి చెల్లించవలెను . సదరు మొత్తమును లీజు చివరిలో బదలాయింపు చేయబడును .

14) ఈ స్థలమునకు అగ్రిమెంట్ గ్రామపంచాయతీ మరియు PACS సీతానగరం వారికి మద్య మాత్రమే చెల్లుబాటు అగును . గ్రామపంచాయతీ కి ఆయిల్ సప్లై చేయు కంపెనీ లతో ఏ విధమైన ఒప్పందములు చేసుకోనబడదు.

15) లీజు కాల పరిమితి పూర్తి అయిన తదుపరి స్థలమును గ్రామ పంచాయతీ వారు PACS కు అప్పగించిన విధముగా తిరిగి స్థలమును శుభ్రం చేసి ఏ విధమైన కట్టడములు లేకుండా అప్పగించవలెను.

16) సదరు స్థలంలో పెట్రోల్ బంక్ నిర్మాణ సమయంలో అభ్యంతర ములు ఏమైనా వచ్చిన ఎడల వాటిని PACS వారే పరిష్కరించవలెను . గ్రామ పంచాయతీ కి ఎటువంటి సంబంధము లేదు .

17) సదరు లీజు సమయంలో ఏమైనా కోర్ట్ తగాదాలు వచ్చిన ఎడల PACS వారి సొంత ఖర్చులతో పరిష్కరించు కొనవలెను . ఈ పంచాయతీ కి ఎట్టి విధమైన సంబంధము లేదని తెలియపర్చడ మైనది .

18) పై షరతులను అంగీకరించుచు 3% స్టాంప్ డ్యూటిని చెల్లించి లీజు అగ్రిమెన్టును రిజిస్ట్రేషన్ చేయించి గ్రామ పంచాయతీ కి అప్పగించవలెను.

తీర్మానం నెం 70:- ఆమోదించడమైనది .

(సం) k రమేష్
ప్రత్యేకాధికారి
గ్రామపంచాయతీ , సీతానగరం

-/ అసలకు సరియగు నకలు /-

07/5/22

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

Translated copy

General Meeting

On 06-03-2020 on Friday noon Discussions at the general meeting presided by special officer Sri K. Ramesh Garu at Seethanagaram Grampanchayat Office.

Subject No. 70: East Godavari District, Seethanagaram Mandal ,Seethanagaram Grampanchayat survey No. 81/3A at 30*30 sq mtrs. According the District Collector order e-file no. 290702/2020-A9 the Grampanchayat Seethanagaram enteres lease agreement with PACS Seethanagaram to set up a petrol bunk .

Lease Agreement details:-

1. Seethanagaram Grampanchayat area limits in Sy.No.81/3A, east : Marisetti Veerraju , west : Skating park location , North : R & B Road, South : In the space between Skating park Hon'ble East Godavari District Collector (Pt.W) Kakinada orders e-file No : 290702/2020 –A9 dated. 06-3-2020as per month 15000/- literally Rs. 15,000/- leased by PACS Seethanagaram to the Grampanchayat Seethanagaram on payment of one year lease from 1-4-2021 to 31-03-2022 for period of one year.
2. The Honarary Collector shall grant the lease in accordance with their orders. They were leased from 1-4-2021 to 31-3-2022. For any subsequent year PACS Seethanagaram will extent the lease as per their application by Grampanchayat Resolution.
3. The lease amount will be increased by 15% once in every 3years as per the directions of Hon'ble Collector. The increased amount is to be paid by PACS Seethanagaram every month.
4. The lease amount is Rs.15000/-(fifteen thousand rupees only) per letter including three years increase thereafter should be paid to the Grampanchayat by check / DD by the 5th of following month after 30th or 31st of every month. If the money is not paid by the 5th date, it should be paid to 15th day of the month at the rate of RS. 1.50 per annum with interest.
5. The land should be used only for petrol bunk maintenance. PACS does not inherit any rights to the site. All rights over the land belong to the Grampanchayat.
6. The gram panchayat will take possession of the land after the completion of the year if it does not take place in such a manner.
7. In respect Hon'ble Collector orders the construction of petrol bunk must be completed in the first year lease period i.e from 1-4-2021 to 31-3-2022. Otherwise the grampanchayat will hand over the site.
8. No concession will be given in case of payment of lease. This grampanchayat has nothing to do with the business i.e profit or lose.
9. The construction of the petrol bunk should be done in accordance with the rules and regulations of the government and the fire department should dutifully follow their instructions regarding the construction of the petrol bunk.
10. In future , PACS should follow government instructions and orders issued by them and the district authorities.

Scanned with CamScanner

11. The PACS must abide by the rules and regulations of The Andhra Pradesh Panchayat Raj Act and the Godavari Urban Development Authority and The Revenue Department.
12. This Grampanchayat shall not be liable for any damages caused by natural calamities.
13. 3 months rent should be paid as deposit to the panchayat prior to this agreement. The amount will be changed at the end of the lease.
14. The agreement for this site is valid only between the grampanchayat and PACS Seethanagaram. No agreements will be entered into with the oil supplying companies.
15. After expiring of the lease period the PACS should handover cleaning land with out any structures to the Grampanchayat.
16. The PACS have to deal with any obstructions during the construction of petrol bunk at the site. It has nothing to do with the grampanchayat.
17. In case of any court disputes during the lease period, the PACS should settle at their own expense. It is to be informed that this panchayat has no affiliation.
18. Accept the above conditions pay 3% stamp duty and register the lease agreement and hand it over to the grampanchayat .

Resolution No 70:- Approved.

07/5/2022

(sd) K Ramesh
Special Officer, Grampanchayat,
Seethanagaram.

Scanned with CamScanner

Original copy.

File No.DPO-WRKS0OO/1/2020-JA(A9)

PROCEEDINGS OF THE DISTRICT COLLECTOR, EAST GODAVARI, KAKINADA.
PRESENT: SRI D. Muralidhar Reddy, I.A.S.,

e-file No.290702/2020-A9 Dt. .03.2020.

Sub: Leases - Seethanagaram Gram Panchayat, Seethanagaram Mandal - Establishment of Petrol Bunk at Seethanagaram village, Seethanagaram Mandal by the Seethanagaram PACS Ltd., - Leasing of site for 30 years to an extent of 30 x 30 Sq.Meters in R.S.No.8/3A4 - on payment of months rentals of Rs.15,000/- considered orders - issued.

Ref: 1. Lr.dt.16-12-2019 of the Chair Person, the Seethanagaram PACS Ltd., Seethanagaram.
2. Grama Sabha Resolution No.25, dt.06-01-2020 of Seethanagaram Gram Panchayat, Seethanagaram Mandal.
3. Proposal dt.07-01-2020 of the Panchayat Secretary, Seethanagaram Gram Panchayat, Seethanagaram Mandal.
4. Lr.Roc.No.31/2020-A2, dt.24-01-2020 of the Divisional Panchayat Officer, Rajamahendravaram.
5. G.O.Ms.No.323 PR&RD (Pts.III) Dept dt.9.10.2001.

****

ORDER:

Through the ref. 1st read above, The Chair Person, Seethanagaram PACS Ltd., Seethanagaram has submitted a representation requesting for allotment of land on lease basis measuring and extent of 30 x 30 Sq.Meters in R.S.No.8/3A4 situated in the limits of Seethanagaram Gram Panchayat for a period of 33 years for establishment of Petrol Bunk by Seethanagaram PACS Ltd., at Seethanagaram on payment of monthly rentals of Rs.10,000/-.

In the reference 2nd read above, the Gram Panchayat, Seethanagaram represented by its Special officer has resolved for allotment of site on lease basis to an extent of 30 x 30 Sq.Meters in R.S.No.8/3A4 for establishment of Petrol Bunk to the Chair Person, Seethanagaram PACS Ltd., in the limits of Seethanagaram Gram Panchayat, Seethanagaram Mandal on payment of monthly rentals of Rs.10,000/- only, the same was recommended by the Divisional Panchayat Officer, Rajamahendravaram vide reference 4th read above.

In view of the above and in terms of G.O 5th read above, permission is hereby accorded to Seethanagaram Gram Panchayat, Seethanagaram Mandal to lease out to land an extent of 30 x 30 Sq.Meters in R.S.No.8/3A4 for establishment of Petrol Bunk by the Chair Person, Seethanagaram PACS Ltd., in the limits of Seethanagaram Gram Panchayat, Seethanagaram Mandal on payment of monthly rentals of Rs.15,000/- initially, for the period of one year, the same shall be renewed within 15% hike on monthly rental for every 3 years

The Panchayat Secretary, Seethanagaram Gram Panchayat in directed to enter agreement with PACS, Seethanagaram without fail. And submit a copy of such agreement to this office within a week days positively.

(ISSUED UNDER NOTE ORDERS OF THE DISTRICT COLLECTOR, E.G. DISTRICT)

For Collector
East Godavari, Kakinada.

To
The Panchayat Secretary, Seethanagaram Gram Panchayat & Mandal.
Copy to the Speacial Officer, Seethanagaram Gram Panchayat.
Copy the Chair Person, Seethanagaram PACS Ltd.,
Copy to the EO(PR&RD), Seethanagaram.
Copy to the MPDO, Seethanagaram.
Copy to the Divisional Panchayat Officer, Rajamahendravaram.
Copy Submitted to Joint Collector.II for fervor of information.

Signature valid

Digitally signed by S Nageswar Naik
Date: 2020.03.06 1?:54:45 IST
Reason: Approved

07/5/2022
Panchayat Secretary.
GRAM PANCHAYAT.
SEETHANAGARAM.

Printed by BoltPDF (c) NCH Software. Free for non-commercial use only

Scanned with CamScanner

Original copy

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

ONE HUNDRED RUPEES

रु. 100

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

20 भारत INDIA 20 TWENTY RUPEES SPECIAL ADHESIVE

Sub Registrar & Ex-Officio Stamp Vendor SEETHANAGARAM

ఆంధ్రప్రదేశ్ आन्ध्र प्रदेश ANDHRA PRADESH

CE 650191

Sl.No. 387 Rs. 100/- Date 17-3-2020.

రేకపల్లి సుజాత w/o. M. రాధాప్రసాద్, గ్రామపంచాయితీ కార్యదర్శి, సీతానగరం.

సీతానగరం గ్రామపంచాయితీ, సీతానగరం.

D.V.V. SATYANARAYANA.
Stamp Vendor.
NALLACONDA.
O L No: 04-30-002/2006.
R L:No: 04-30-016/2018.
SEETANAGARAM-533 287.

<u>*లీజు అగ్రిమెంట్*</u>

ఆన 2020 మార్చి నెల 18 వ తేదీన

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం గ్రామ పంచాయితీ ప్రస్తుత గ్రామపంచాయితీ తరపున కార్యదర్శి శ్రీమతి రేకపల్లి సుజాత భర్త M రాధాప్రసాద్ వయస్సు 46 కులము తెలగ (కాపు O.C) వార్కి (లీజుకు యిచ్చువారు) LESSOR

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం ప్రాధమిక వ్యవసాయ సహకార పరపతి సంఘం లిమిటెడ్ నెం.బి1119 తరపున కార్యదర్శి నడిమింటి సన్యాసిరావు గారి కుమారుడు నడిమింటి లక్ష్మణ వయస్సు 52 సం.,మరియు సంఘం ప్రెసిడెంట్ మట్ట నారాయణమూర్తి గారి కుమారుడు మట్ట వీరభోగ వసంతరావు వయస్సు 65 సం. (లీజుకు తీసుకున్నవారు) LESSEE యిరువురు పార్టీలు మధ్య కుదుర్చుకొన్న లీజు అగ్రిమెంట్.

<u>*లీజుకు యిచ్చువారు*</u>

18/3/2020

కార్యదర్శి
గ్రామ పంచాయితీ
సీతానగరం

<u>*లీజుకు తీసుకున్నవారు*</u>

For SEETHANAGARAM P.A.C.S.
No. B-1119, SEETHANAGARAM
N. Laxman
C.E.O.

For SEETHANAGARAM P.A.C.S.
No. B-1119, SEETHANAGARAM
M V B V Vasantha Rao
PRESIDENT

07/6/22
Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

ATTESTED
Sub - Registrar
SEETHANAGARAM

Scanned with CamScanner

OFFICE OF ... SEETHANAGARAM

456/2020

Presentation Endorsement:

Presented in the Office of the Joint Sub-Registrar, Seethanagaram along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fee of Rs. 200/- paid between the hours of 3 pm and 4 on the 18th day of MAR, 2020 18th day of MAR, 2020 18th day of MAR, 2020 by Sri Panchayath Secretary,R Sujatha

Execution admitted by (Details of all Executants/Claimants under Sec 32A):

SNo-cd	Thumb Impression	Photo	Aadhar Photo	Address	Signature/Ink Thumb Impression
1-LE		MATTA VEERA BOGA VASANTA RA([430-1-2020-536] [redacted]	NO IMAGE FOUND	MATTA VEERA BOGA VASANTA RAO[R]SEETHANAGARAM PACS LTD NO.B1119,SEETHANAGARAM ,REP.BY ITS PRESIDENT . REP.BY ITS PRESIDENT REPRESENT 6-142,LANKURU, SEETHANAGARAM, SEETHANAGARAM,EAST GODAVARI	SEETHANAGARAM P.A.C.S. No.B1119, SEETHANAGARAM M V B K ... PRESIDENT
2-LE		NADIMINTI LAKSHMANA [R] SEI [430-1-2020-536] [redacted]	NO IMAGE FOUND	NADIMINTI LAKSHMANA[R]SEETHANAGARAM PACS LTD NO.B1119,SEETHANAGARAM ,REP.BY ITS CEO . S/O: SANYASIRAO REPRESENT VELAMPETA,VELAMPETA, SEETHANAGARAM,EAST GODAVARI	SEETHANAGARAM P.A.C.S. No.B-1119, SEETHANAGARAM N. L... C.E.O.
3-LR		REKAPALLI SUJATA [R] GRAMA P/ [430-1-2020-536] [redacted]	NO IMAGE FOUND	REKAPALLI SUJATA[R]GRAMA PANCHAYATHI ,SEETHANAGARAM,REP.BY ITS SECRETARY . MOKARA RADHA PRASAD REPRESENT 54-3-4/1,ADDEPALLI COLONY,A V A ROAD,	18/3/2020 కార్యదర్శి గ్రామ పంచాయితీ సీతానగరం

Bk - 1, CS No 536/2020 & Doct No 456/2020. Sheet 1 of 5

JOINT SUBREGISTRAR69 Seethanagaram

Panchayat Secretary, GRAM PANCHAYAT, SEETHANAGARAM.

ATTESTED

Sub - Registrar SEETHANAGARAM

Generated On:18/03/2020 03:29:21 PM

OFFICE OF The Seal of Joint SubRegistrar Office Seethanagaram JOINT SUBREGISTRAR

Scanned with CamScanner

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం గ్రామ పంచాయితీ నందు సర్వే నెం.81/3A4 నందు 30*30 చ.మీ స్థలములో గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం.290702/2020-A9 తేదీ 06/03/2020 ననుసరించి ప్రాదమిక వ్యవసాయ పరపతి సంఘం లిమిటెడ్, సీతానగరం వారు లీజు పద్ధతి పెట్రోల్ బంకు ను ఏర్పాటు చేసుకొనుటకు సీతానగరం గ్రామ పంచాయితీ మరియు PACS సీతానగరం వారు మధ్య వ్రాయింపబడిన లీజు అగ్రిమెంట్.

<u>లీజు అగ్రిమెంట్ వివరములు:-</u>

1) సీతానగరం గ్రామ పంచాయితీ ఏరియా నందలి సర్వే నెం.81/3A4 నందలి 30*30 చ.మీ స్థలము హద్దులు తూర్పు: మారిశెట్టి వీర్రాజు స్థలము,షాపులు పడమర: స్కేటింగ్ పార్క్ స్థలము ఉత్తరం: R&B రోడ్డు దక్షిణం: స్కేటింగ్ పార్క్ మధ్య గల స్థలం నందు గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం.290702/2020-A9 తేదీ 06/03/2020 ననుసరించి నెల 1కి రూ.15,000/-లు అక్షరాలా పదిహేను వేల రూపాయలు మొత్తం PACS సీతానగరం వారు గ్రామపంచాయితీ సీతానగరం వారికి చెల్లించు పద్ధతిలో ది.01-04-2020 నుండి ది.31-03-2021 వరకు ఒక సంవత్సర కాలమునకు లీజునకు యివ్వడమైనది.

2) గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం.290702/2020-A9 తేదీ 06/03/2020 ననుసరించి లీజును ది.01-04-2020 నుండి ది.31-03-2021 వరకు లీజుకు ఇవ్వడమైనది. తదుపరి ఏ సంవత్సమునకు ఆ సంవత్సరము PACS సీతానగరం వారు దరఖాస్తు మేరకు లీజును గ్రామ పంచాయితీ తీర్మానం ద్వారా పొడిగించబడును.

3) గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం.290702/2020-A9 తేదీ 06/03/2020 ననుసరించి వారి ఆదేశముల మేరకు లీజు పొడిగించి క్రొత్త లీజు వ్రాసుకున్నప్పుడు మొత్తము ప్రతీ మూడు సంవత్సరములకు ఒకసారి 15% పెంపుదలను చేయబడును. సదరు పెంపుదల మొత్తమును PACS సీతానగరం వారు ప్రతీ నెల చెల్లించవలెను.

4) లీజు మొత్తము రూ.15,000/-లు అక్షరాలా పదిహేను వేల రూపాయలు మూడు సంవత్సరాల తదుపరి పెరిగిన మొత్తంతో సహా ప్రతినెలా 30 లేదా 31 దాటిన తదుపరి నెల 5వ తారీఖు లోగా గ్రామపంచాయితీకి చెక్కు/ డి.డి ద్వారా చెల్లించవలెను. ఆ విధముగా 5వ తారీఖు లోగా చెల్లించని యెడల ఆ నెల 15వ తారీఖు లోగా నూటికి రూ.1.50 చొప్పున వడ్డీతో గ్రామపంచాయితీకి చెల్లించవలెను.

5) సదరు స్థలమును కేవలం పెట్రోల్ బంక్ నిర్వహణకు మాత్రమే వినియోగించవలెను. సదరు స్థలంపై PACS వారికి ఎటువంటి హక్కులు సంక్రమించవు. సదరు స్థలము పై సర్వ సంపూర్ణ హక్కు భుక్తములు గ్రామపంచాయితీకి చెందియుండును.

6) సదరు స్థలం పెట్రోల్ బంక్ నిర్వహణకు మాత్రమే వినియోగించవలెను. ఇతర అవసరములకు వినియోగించకొనరాదు. సదరు స్థలమును ఇతర సంస్థలకు, వ్యక్తులకు వాణిజ్యములకు అద్దెకు గాని లీజుకు గానీ ఇవ్వరాదు.

7) మొదటి సంవత్సర కాల పరిమితిలోపే తేది 01-04-2020 నుండి 31-03-2021 లోపునే పెట్రోల్ బంక్ నిర్మాణమును పూర్తి చేసి వ్యాపారము ప్రారంభించవలెను. ఆ విధముగా గౌరవ కలెక్టర్ వారి ఉత్తర్వులను గౌరవించవలెను. ఆ విధముగా జరగని యెడల సంత్సర కాలము పూర్తి అయిన పిదప స్థలము గ్రామపంచాయితీ స్వాధీన పరచుకోనబడును.

Panchayat Secretary
GRAM PANCHAYAT
SEETHANAGARAM

<u>లీజుకు యిచ్చువారు</u>

కార్యదర్శి
గ్రామ పంచాయితీ

ATTESTED
Sub - Registrar
SEETHANAGARAM

<u>లీజుకు తీసుకున్నవారు</u>

SEETHANAGARAM P.A.C.S.
No. B-1119, SEETHANAGARAM

SEETHANAGARAM P.A.C.S.
No. B-1119, SEETHANAGARAM
C.E.O.

Scanned with CamScanner

	RAJAHMUNDRY,EAST GODAVARI	

Identified by Witness:

Sl No	Thumb Impression	Photo	Name & Address	Signature
1		MATTA SATYANARAYANA::1 [430-1-2020-536][redacted]	MATTA SATYANARAYANA S/O SURYARAO,SEETHANAGARAM	M Satyanarayana
2		RONJALA CHINABABU::18/03/ [430-1-2020-536][redacted]	RONJALA CHINABABU S/O SURYARAO,CHINAKONDEPUDI	R. Chinababu

Bk - 1, CS No 536/2020 & Doct No 456/2020. Sheet 2 of 5
JOINT SUBREGISTRAR69 Seethanagaram

18th day of March,2020

Signature of JOINT SUBREGISTRAR69 Seethanagaram

Endorsement:

Desc	In the Form of							
	Online	Stamp Papers	Challan u/s 41of IS Act	Cash	SD u/s 16 of IS act	Stock Holding	DD/BC/ Pay Order	Total
SD	0	100	1800	0	0	0	0	1900
TD	0	NA	0	0		NA	0	0
RF	0	NA	200	0		NA	0	200
UC	0	NA	210	0		NA	0	210
TOT	0	100	2210	0		0	0	2310

NOTE: TD:Transfer Duty, SD:Stamp Duty, RF:Registration Fee ,UC:=User Charges, TOT:Total, Desc:Description

Rs. 1800/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 200/- towards Registration Fees on the chargeable value of Rs. 180000/- was paid by the party through Challan/BC/Pay Order No ,31380443692019,31380475802019,31380394762019 dated ,18-MAR-20,18-MAR-20,18-MAR-20.

Date

18th day of March,2020

Signature of Registering Officer
Seethanagaram

CERTIFICATE OF SCANNING

The Document has been Scanned
with the Identification Number :
430-456-2020

Signature of Registering Officer

Generated On:18/03/2020 03:29:21 PM

07/8/22
Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

ATTESTED
Sub - Registrar
SEETHANAGARAM

OFFICE OF
The Seal of
Joint SubRegistrar
Office
Seethanagaram
JOINT SUBREGISTRAR

Scanned with CamScanner

లీజు చెల్లింపు విషయంలో ఎటువంటి రాయితీలు ఇవ్వబడవు. వ్యాపార లాభ నష్టాలలో ఈ గ్రామ పంచాయితీకి ఏ విధమైన సంబంధం లేదు.

9) సదరు పెట్రోల్ బంక్ నిర్మాణము ఏర్పాటు ప్రభుత్వ నియమ నిబంధనల ప్రకారము చేయవలెను. పెట్రోల్ బంక్ ఏర్పాటు విషయంలో అగ్ని మాపక శాఖ వారి సూచనలు విధిగా పాటించవలెను.

10) భవిష్యత్‌లో ప్రభుత్వం వారు మరియు జిల్లా అధికారులు జారీ చేయు సూచనలు మరియు ఉత్తర్వులు విధిగా పాటించవలెను.

11) ఆంధ్ర ప్రదేశ్ పంచాయితీ రాజ్ చట్టము మరియు గోదావరి అర్బన్ డెవలప్మెంట్ అథారిటీ మరియు రెవిన్యూ శాఖ వారి నియమ నిభంధనలు తప్పక పాటించవలెను.

12) ప్రకృతి వైపరీత్యాముల వలన వచ్చు నష్టములకు ఈ గ్రామపంచాయితీ ఏ విధమైన భాధ్యత వహింప జాలదు.

13) ఈ అగ్రిమెంట్ నకు ముందుగా 3 నెలలు అద్దెను డిపాజిట్‌గా పంచాయితీకి చెల్లించవలెను. సదరు మొత్తమును లీజు చివరిలో ఏవిధమైన వడ్డీ లేకుండా బదలాయింపు చేయబడును.

14) ఈ స్థలమునకు అగ్రిమెంట్ గ్రామపంచాయితీ మరియు PACS సీతానగరం వారికి మధ్య మాత్రమే చెల్లుబాటు అగును. గ్రామపంచాయితీకి ఆయిల్ సప్లై చేయు కంపెనీలతో ఏ విధమైన ఒప్పందములు చేసుకోనబడదు.

15) లీజు కాల పరిమితి పూర్తి అయిన తదుపరి స్థలమును గ్రామ పంచాయితీ వారు PACSకు అప్పగించిన విధముగా తిరిగి స్థలమును శుభ్రం చేసి ఏవిధమైన కట్టడములు లేకుండా అప్పగించవలెను.

16) సదరు స్థలములో పెట్రోల్ బంక్ నిర్మాణ సమయంలో అభ్యంతరములు ఏమైనా వచ్చిన యెడల వాటిని PACS వారే పరిష్కరించవలెను. గ్రామ పంచాయితీకి ఎటువంటి సంబంధము లేదు.

17) సదరు లీజు సమయంలో ఏమైనా కోర్ట్ తగాదాలు వచ్చిన యెడల PACS వారి సొంత ఖర్చులతో పరిష్కరించు కొనవలెను. ఈ పంచాయితీకి ఎట్టి విధమైన సంబంధము లేదని తెలియపర్చడమైనది.

18) పై షరతులను అంగీకరించుచు 1% స్టాంప్ డ్యూటీని చెల్లించి లీజు అగ్రిమెంట్‌ను రిజిస్ట్రేషన్ చేయించి గ్రామ పంచాయితీకి అప్పగించవలెను.

ఇది మా సమ్మతిన ఉభయులకు అంగీకరించుచూ వ్రాసుకొన్న రిజిస్టర్ లీజు అగ్రిమెంట్.

లీజుకు యిచ్చువారు

18/3/2020

పంచాయతీ కార్యదర్శి
గ్రామ పంచాయితీ
సీతానగరం.

లీజుకు తీసుకున్నవారు

SEETHANAGARAM P.A.C.S.
No. B-1119, SEETHANAGARAM
N. L...
C.E.O.

For SEETHANAGARAM P.A.C.S.
No. B-1119, SEETHANAGARAM
PRESIDENT

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

ATTESTED
Sub - Registrar
SEETHANAGARAM

Scanned with CamScanner

Certificate of Registration

Registered as document no. 456 of 2020 of Book-1 and assigned the identification number 1 - 430 - 456 - 2020 for Scanning on 18-MAR-20 .

Registering Officer
Seethanagaram
(G Ramyasri)

Bk - 1, CS No 536/2020 & Doct No 456/2020. Sheet 3 of 5 JOINT SUBREGISTRAR69 Seethanagaram

ATTESTED
Sub - Registrar
SEETHANAGARAM

07/8/22
Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

OFFICE OF JOINT SUBREGISTRAR
The Seal of Joint SubRegistrar Office Seethanagaram

Generated On:18/03/2020 03:29:21 PM

Scanned with CamScanner

<u>షెడ్యూలు</u>

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం స.రి.వారి ఆఫీసులో చేరిన సీతానగరం గ్రామ పంచాయితీకి చెందిన **సీతానగరం** గ్రామం తాలూకు సర్వే నెం. 81/3A4 నందలి 30*30 చ.మీ స్థలము (1089చ.గ.లుస్థలము) హద్దులు (సమీప డోరు నెం. 1-4)

తూర్పు: మారిశెట్టి వీరాజు స్థలము,షాపులు

పడమర: స్కేటింగ్ పార్క్ స్థలము

ఉత్తరం: R&B రోడ్డు

దక్షిణం: స్కేటింగ్ పార్క్ మధ్య గల స్థలం

యీ హద్దుల మధ్యగల 30*30 చ.మీ స్థలము (1089చ.గ.లుస్థలము) PACS సీతానగరం వారికి ది.01-04-2020 నుండి ది.31-03-2021 తేదీ వరకు లీజుకు యివ్వడమైనది. పైన ఉదహరించిన షరతులకు మనము ఉభయులము అంగీకరించి వ్రాయించుకున్న లీజు అగ్రిమెంట్.

యిందుతో కొదువ స్టాంపు రు. 1,800/-లు ,రిజిస్ట్రేషన్ ఫీజు రు. 200/-లు యూజర్ చార్జీలు రు. 210/- లు వెరశి రు. 2,210/-లు ది. 18-03-2020 సం.రం. తేదీన స్టేట్‌బ్యాంక్ ఆఫ్ ఇండియా,సీతానగరం బ్రాంచ్ నందు చెల్లించిన CFMS చలానా యిందుతో జతపరచడమైనది.

<u>లీజుకు ఇచ్చువారు</u>

18/3/2020

<u>లీజుకు తీసుకున్నవారు</u>

For SEETHANAGARAM P.A.C.S.
No. B-1119, SEETHANAGARAM

C.E.O.

For SEETHANAGARAM P.A.C.S.
No. B-1119, SEETHANAGARAM

PRESIDENT

<u>యిందుకు సాక్షులు :</u>

1. M. Sa...

2. R. Chim...

పార్టీలు యిచ్చిన సమాచారం మేరకు ముసాయిదా తయారు చేసి కంప్యూటర్ చేసినది : అడపా· తిరుపతిరావు లైసెన్స్‌డ్ డాక్యుమెంట్ రైటర్ చినకొండెపూడి, సెల్ : 9885627829.

6/10/22

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

ATTESTED

Sub - Registrar
SEETHANAGARAM

Scanned with CamScanner

Bk - 1, CS No 536/2020 & Doct No 456/2020. Sheet 4 of 5

JOINT SUBREGISTRAR69
Seethanagaram

ATTESTED
Sub - Registrar
SEETHANAGARAM

07/3/22
Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Generated On:18/03/2020 03:29:21 PM

OFFICE OF JOINT SUBREGISTRAR
The Seal of Joint SubRegistrar Office Seethanagaram

Scanned with CamScanner

Translated copy

Lease Agreement

Dated 18-03-2020

East Godavari District , Seethanagaram Mandal, Seethanagaram Grampanchayat represented by Secretary Smt. R Sujata w/o M Radha Prasad age 46 years who is lesson

And

East Godavari District, Seethanagaram Primary Agricultural Credit Society Ltd No B1119 represented by Secretary N Laxmanarao s/o N Sanyasirao aged 52 years and President M Veera Bhoga Vasantharao ageds/o M Narayanamurthy aged 65 years the lessee both the parties under gone this lease agreement.

The lease agreement between PACS Seethanagaram and Grampanchayat Seethanagaram for the purpose of erecting petrol pump station in accordance with the orders of Hon'ble District Collector East Godavari bearing e-file no. 290702/2020-A9 dated 6-3-2020 to lease out grampanchayat site measuring 30*30 sq.mts in survey no 81/3A.

Lease Agreement details:-

1. Seethanagaram Grampanchayat area limits in Sy.No.81/3A, east : Marisetti Veerraju , west : Skating park location , North : R & B Road, South : In the space between Skating park Hon'ble East Godavari District Collector (Pt.W) Kakinada orders e-file No : 290702/2020 –A9 dated. 06-3-2020as per month 15000/- literally Rs. 15,000/- leased by PACS Seethanagaram to the Grampanchayat Seethanagaram on payment of one year lease from 1-4-2020 to 31-03-2021 for period of one year.
2. The Honarary Collector shall grant the lease in accordance with their orders. They were leased from 1-4-2020 to 31-3-2021. For any subsequent year PACS Seethanagaram will extent the lease as per their application by Grampanchayat Resolution.
3. The lease amount will be increased by 15% once in every 3years as per the directions of Hon'ble Collector. The increased amount is to be paid by PACS Seethanagaram every month.
4. The lease amount is Rs.15000/-(fifteen thousand rupees only) per letter including three years increase thereafter should be paid to the Grampanchayat by check / DD by the 5th of following month after 30th or 31st of every month. If the money is not paid by the 5th date, it should be paid to 15th day of the month at the rate of RS. 1.50 per annum with interest.
5. The land should be used only for petrol bunk maintenance. PACS does not inherit any rights to the site. All rights over the land belong to the Grampanchayat.
6. The gram panchayat will take possession of the land after the completion of the year if it does not take place in such a manner.
7. In respect Hon'ble Collector orders the construction of petrol bunk must be completed in the first year lease period i.e from 1-4-2020 to 31-3-2021. Otherwise the grampanchayat will hand over the site.
8. No concession will be given in case of payment of lease. This grampanchayat has nothing to do with the business i.e profit or lose.

07/01/2022

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

9. The construction of the petrol bunk should be done in accordance with the rules and regulations of the government and the fire department should dutifully follow their instructions regarding the construction of the petrol bunk.
10. In future , PACS should follow government instructions and orders issued by them and the district authorities.
11. The PACS must abide by the rules and regulations of The Andhra Pradesh Panchayat Raj Act and the Godavari Urban Development Authority and The Revenue Department.
12. This Grampanchayat shall not be liable for any damages caused by natural calamities.
13. 3 months rent should be paid as deposit to the panchayat prior to this agreement. The amount will be changed at the end of the lease.
14. The agreement for this site is valid only between the grampanchayat and PACS Seethanagaram. No agreements will be entered into with the oil supplying companies.
15. After expiring of the lease period the PACS should handover cleaning land with out any structures to the Grampanchayat.
16. The PACS have to deal with any obstructions during the construction of petrol bunk at the site. It has nothing to do with the grampanchayat.
17. In case of any court disputes during the lease period, the PACS should settle at their own expense. It is to be informed that this panchayat has no affiliation.
18. Accept the above conditions pay 3% stamp duty and register the lease agreement and hand it over to the grampanchayat .

07/5/2022

Panchayat Secretary.
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

Original copy

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ आन्ध्र प्रदेश ANDHRA PRADESH

CP 981898

S.No. 444 Rs. 100/- Date 30-4-2021

Sold To: రేకపల్లి సుజాత w/o M. రాధాప్రసాద్, గ్రామపంచాయితీ కార్యదర్శి, సీతానగరం

For Whom: సీతానగరం గ్రామ పంచాయితీ, సీతానగరం.

D.V.V. SATYANARAYANA,
Stamp Vendor.
NALLAGONDA.
O L No: 04-30-002/2006.
R L:No: 04-30-008-2021
SEETANAGARAM-533 287:

లీజు అగ్రిమెంట్

అన 2021 ఏప్రిల్ నెల 30 వ తేదీన

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం గ్రామ పంచాయితీ ప్రస్తుత గ్రామపంచాయితీ తరపున కార్యదర్శి శ్రీమతి రేకపల్లి సుజాత భర్త M రాధాప్రసాద్ వయస్సు 47 కులము తెలగ (కాపు O.C) వార్కి (లీజుకు యిచ్చువారు) LESSOR

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం ప్రాధమిక వ్యవసాయ సహకార పరపతి సంఘం లిమిటెడ్ నెం.బి1119 తరపున కార్యదర్శి నడిమింటి సన్యాసిరావు గారి కుమారుడు నడిమింటి లక్ష్మణ వయస్సు 52 సం.,మరియు సంఘం పరన్స్ ఇన్ చార్జీ నెక్కంటి నాగేశ్వరరావు గారి కుమారుడు నెక్కంటి దుర్గా సాగర్ వయస్సు 48 సం. (లీజుకు తీసుకున్నవారు) LESSEE యిరువురు పార్టీలు మధ్య కుదుర్పు కొన్న లీజు అగ్రిమెంట్.

లీజుకు యిచ్చువారు

30/4/2021

30/4/2021

గ్రామ పంచాయితీ

లీజుకు తీసుకున్నవారు

For SEETHANAGARAM P.A.C.S. LTD.
No: B 1119, SEETHANAGARAM.
30/4/2021
Person In-Charge

07/5/2022

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

781
2021

Presentation Endorsement:

Presented in the Office of the Joint Sub-Registrar, Seethanagaram along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fees of Rs. 200/- paid between the hours of 01 and 02 on the 30th day of APR, 2021 30th day of APR, 2021 30th day of APR, 2021 by Sri Panchayat Secretry

Execution admitted by (Details of all Executants/Claimants under Sec 32A):

SNo-cd	Thumb Impression	Photo	Aadhar Photo	Address	Signature/Ink Thumb Impression
1-LE		NEKKANTI DURGA SAGAR [R] SE [430-1-2021-989][redacted]	NO IMAGE FOUND	NEKKANTI DURGA SAGAR[R]SEETHANAGARAM PACS . REP. BY ITS PERSONS INCHARGE REPRESENT GANDHI PURAM 2,GANDHI PURAM 2, RAJAHMUNDRY(RURAL),EAST GODAVARI	For SEETHANAGARAM P.A.C.S No: B-1119 SEETHANAGAR Person In-Charge
2-LE		NADIMINTI LAKSHMANA [R] SE [430-1-2021-989][redacted]	NO IMAGE FOUND	NADIMINTI LAKSHMANA[R]SEETHANAGARAM PACS . REP. BY ITS CEO REPRESENT VELAMPETA,VELAMPETA, SEETHANAGARAM,EAST GODAVARI	
3-LR		REKAPALLI SUJATA [R] PANCHAY [430-1-2021-989][redacted]	NO IMAGE FOUND	REKAPALLI SUJATA[R]PANCHAYAT SEETHANAGARAM . REP. BY ITS SECRETARY REPRESENT 54-3-4/1,ADDEPALLI COLONY,A V A ROAD, RAJAHMUNDRY,EAST GODAVARI	గ్రామ పంచాయతీ

Bk - 1, CS No 989/2021 & Doct No 781/2021 . Sheet 1 of 4

JOINT SUBREGISTRAR69 Seethanagaram

07/6/22

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

OFFICE OF The Seal of Joint SubRegistrar Office Seethanagaram JOINT SUBREGISTRAR

Generated On:30/04/2021 01:21:55 PM

Scanned with CamScanner

::2::

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం,సీతానగరం గ్రామ పంచాయితీ నందు సర్వే ం.81/3A4 నందు 30*30 చ.మీ స్థలములో గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం.290702/2020-A9 తేదీ 06/03/2020 ననుసరించి ప్రాదమిక వ్యవసాయ పరపతి సంఘం లిమిటెడ్, సీతానగరం వారు లీజు పద్ధతి పెట్రోల్ బంకు ను ఏర్పాటు చేసుకొనుటకు సీతానగరం గ్రామ పంచాయితీ మరియు PACS సీతానగరం వారు మధ్య వ్రాయించబడిన లీజు అగ్రిమెంట్.

<u>లీజు అగ్రిమెంట్ వివరములు:-</u>

1) సీతానగరం గ్రామ పంచాయితీ ఏరియా నందలి సర్వే నెం.81/3A4 నందలి 30*30 చ.మీ స్థలము హద్దులు తూర్పు: మారిశెట్టి వీరాజు స్థలము,షాపులు పడమర: స్కేటింగ్ పార్క్ స్థలము ఉత్తరం: R&B రోడ్డు దక్షిణం: స్కేటింగ్ పార్క్ మధ్య గల స్థలం నందు గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం.290702/2020-A9 తేదీ 06/03/2020 ననుసరించి నెల 1కి రూ.15,000/-లు అక్షరాలా పది హేను వేల రూపాయలు మొత్తం PACS సీతానగరం వారు గ్రామపంచాయితీ సీతానగరం వారికి చెల్లించు పద్ధతిలో ది.01-04-2021 నుండి ది.31-03-2022 వరకు ఒక సంవత్సర కాలమునకు లీజునకు యివ్వడమైనది.

2) గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం.290702/2020-A9 తేదీ 06/03/2020 ననుసరించి లీజును ది.01-04-2021 నుండి ది.31-03-2022 వరకు లీజుకు ఇవ్వడమైనది. తదుపరి ఏ సంవత్సమునకు ఆ సంవత్సరము PACS సీతానగరం వారు దరఖాస్తు మేరకు లీజును గ్రామ పంచాయితీ తీర్మానం ద్వారా పొడిగించబడును.

3) గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం.290702/2020-A9 తేదీ 06/03/2020 ననుసరించి వారి ఆదేశముల మేరకు లీజు పొడిగించి క్రొత్త లీజు వ్రాసుకున్నప్పుడు మొత్తము ప్రతీ మూడు సంవత్సరములకు ఒకసారి 15% పెంపుదలను చేయబడును. సదరు పెంపుదల మొత్తమును PACS సీతానగరం వారు ప్రతీ నెల చెల్లించవలెను.

4) లీజు మొత్తము రూ.15,000/-లు అక్షరాలా పది హేను వేల రూపాయలు మూడు సంవత్సరాల తదుపరి పెరిగిన మొత్తంతో సహా ప్రతినెలా 30 లేదా 31 దాటిన తదుపరి నెల 5వ తారీఖు లోగా గ్రామపంచాయితీకి చెక్కు/ డి.డి ద్వారా చెల్లించవలెను. ఆ విధముగా 5వ తారీఖు లోగా చెల్లించని యెడల ఆ నెల 15వ తారీఖు లోగా నూటికి రూ.1.50 చొప్పున వడ్డీతో గ్రామపంచాయితీకి చెల్లించవలెను.

5) సదరు స్థలమును కేవలం పెట్రోల్ బంక్ నిర్వహణకు మాత్రమే వినియోగించవలెను. సదరు స్థలంపై PACS వారికి ఎటువంటి హక్కులు సంక్రమించవు. సదరు స్థలము పై సర్వ సంపూర్ణ హక్కు భుక్తములు గ్రామపంచాయితీకి చెందియుండును.

6) సదరు స్థలం పెట్రోల్ బంక్ నిర్వహణకు మాత్రమే వినియోగించవలెను. ఇతర అవసరములకు వినియోగించకొనరాదు. సదరు స్థలమును ఇతర సంస్థలకు, వ్యక్తులకు వాణిజ్యములకు అద్దెకు గాని లీజుకు గానీ ఇవ్వరాదు.

7) మొదటి సంవత్సర కాల పరిమితిలోపే తేది 01-04-2021 నుండి 31-03-2022 లోపునే పెట్రోల్ బంక్ నిర్మాణమును పూర్తి చేసి వ్యాపారము ప్రారంభించవలెను. ఆ విధముగా గౌరవ కలెక్టర్ వారి ఉత్తర్వులను గౌరవించవలెను. ఆ విధముగా జరగని యెడల సంత్సర కాలము పూర్తి అయిన పిదప స్థలము గ్రామపంచాయితీ స్వాధీన పరచుకోనబడును.

Panchayat Secretary
GRAM PANCHAYAT
SEETHANAGARAM.
27/5/22

<u>లీజుకు యిచ్చువారు</u>

30/4/2021 30/4/2021

Panchayat Secretary
GRAM PANCHAYAT
SEETHANAGARAM.

For SEETHANAGARAM P.A.C.S. LTD.
<u>లీజుకు తీసుకున్నవారు</u>
SEETHANAGARAM.
N.
30/4/2021
N.L

Scanned with CamScanner

Identified by Witness:

Sl No	Thumb Impression	Photo	Name & Address	Signature
1			KONDRAPU SRINIVAS S/O VENKATA RAO, SEETHANAGARAM	K Srinivas
2			MATTA SATYANARAYANA S/O SURYARAO, SEETHANAGARAM	M.dan

30th day of April,2021

Signature of JOINT SUBREGISTRAR69
Seethanagaram

Endorsement:

Desc	In the Form of							
	Online	Stamp Papers	Challan u/s 41of IS Act	Cash	SD u/s 16 of IS act	Stock Holding	DD/BC/ Pay Order	Total
SD	0	100	1800	0	0	0	0	1900
TD	0	NA	0	0		NA	0	0
RF	0	NA	200	0		NA	0	200
UC	0	NA	210	0		NA	0	210
TOT	0	100	2210	0		0	0	2310

NOTE: TD:Transfer Duty, SD:Stamp Duty, RF:Registration Fee ,UC:=User Charges, TOT:Total, Desc:Description

Rs. 1800/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 200/- towards Registration Fees on the chargeable value of Rs. 180000/- was paid by the party through Challan/BC/Pay Order No ,51037834082021,51037553992021,51037854812021 dated ,30-APR-21,30-APR-21,30-APR-21.

Date

30th day of April,2021

Signature of Registering Officer
Seethanagaram

Bk - 1, CS No 989/2021 & Doct No 781/2021. Sheet 2 of 4 JOINT SUBREGISTRAR69 Seethanagaram

07/5/22
Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

OFFICE OF The Seal of Joint SubRegistrar Office Seethanagaram JOINT SUBREGISTRAR

Generated On:30/04/2021 01:21:55 PM

Scanned with CamScanner

లీజు చెల్లింపు విషయంలో ఎటువంటి రాయితీలు ఇవ్వబడవు. వ్యాపార లాభ నష్టాలలో ఈ గ్రామ పంచాయితీకి ఏ విధమైన సంబంధం లేదు.

9) సదరు పెట్రోల్ బంక్ నిర్మాణము ఏర్పాటు ప్రభుత్వ నియమ నిబంధనల ప్రకారము చేయవలెను. పెట్రోల్ బంక్ ఏర్పాటు విషయంలో అగ్ని మాపక శాఖ వారి సూచనలు విధిగా పాటించవలెను.

10) భవిష్యత్‌లో ప్రభుత్వం వారు మరియు జిల్లా అధికారులు జారీ చేయు సూచనలు మరియు ఉత్తర్వులు విధిగా పాటించవలెను.

11) ఆంధ్ర ప్రదేశ్ పంచాయితీ రాజ్ చట్టము మరియు గోదావరి అర్బన్ డెవలప్మెంట్ అథారిటీ మరియు రెవిన్యూ శాఖ వారి నియమ నిభంధనలు తప్పక పాటించవలెను.

12) ప్రకృతి వైపరీత్యాముల వలన వచ్చు నష్టములకు ఈ గ్రామపంచాయితీ ఏ విధమైన భాద్యత వహించ జాలదు.

13) ఈ అగ్రిమెంట్ నకు ముందుగా 3 నెలలు అద్దెను డిపాజిట్‌గా పంచాయితీకి చెల్లించవలెను. సదరు మొత్తమును లీజు చివరిలో ఏవిధమైన వడ్డీ లేకుండా బదలాయింపు చేయదును.

14) ఈ స్థలమునకు అగ్రిమెంట్ గ్రామపంచాయితీ మరియు PACS సీతానగరం వారికి మధ్య మాత్రమే చెల్లుబాటు అగును. గ్రామపంచాయితీకి ఆయిల్ సప్లై చేయు కంపెనీలతో ఏ విధమైన ఒప్పందములు చేసుకోనబడదు.

15) లీజు కాల పరిమితి పూర్తి అయిన తదుపరి స్థలమును గ్రామ పంచాయితీ వారు PACSకు అప్పగించిన విధముగా తిరిగి స్థలమును శుభ్రం చేసి ఏవిధమైన కట్టడములు లేకుండా అప్పగించవలెను.

16) సదరు స్థలములో పెట్రోల్ బంక్ నిర్మాణ సమయంలో అభ్యంతరములు ఏమైనా వచ్చిన యెడల వాటిని PACS వారే పరిష్కరించవలెను. గ్రామ పంచాయితీకి ఎటువంటి సంబంధము లేదు.

17) సదరు లీజు సమయంలో ఏమైనా కోర్ట్ తగాదాలు వచ్చిన యెడల PACS వారి సొంత ఖర్చులతో పరిష్కరించు కొనవలెను. ఈ పంచాయితీకి ఎట్టి విధమైన సంబంధము లేదని తెలియపర్చడమైనది.

18) పై షరతులను అంగీకరించుచు 1% స్టాంప్ డ్యూటీని చెల్లించి లీజు అగ్రిమెంట్‌ను రిజిస్ట్రేషన్ చేయించి గ్రామ పంచాయితీకి అప్పగించవలెను.

ఇది మా సమ్మతిన ఉభయులకు అంగీకరించుచూ వ్రాసుకొన్న రిజిష్టర్ లీజు అగ్రిమెంట్.

<u>లీజుకు యిచ్చువారు</u>

30/4/2021

30/4/2021

సర్పంచ్ గ్రామ పంచాయితీ సీతానగరం

<u>లీజుకు తీసుకొనువారు</u>

For SEETHANAGARAM P.A.C.S. LTD.
No: B-1110, SEETHANAGARAM.

30/4/2021

Person In-Charge

SEETHANAGARAM P.A.C.S.
No. B-1110, SEETHANAGARAM
C.E.O.

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

1వ పుస్తకం 2021 సం/1943 శా॥ [illegible] - 10

781/2021 నెంబరుగా రిజిష్టరు చేయబడి స్కానింగ్ నిమిత్తం

గుర్తింపు నెం. 430-1-781-2021

ఇవ్వడమైనది.

2021 సం [illegible] నెల 30 తేది

1943 శా॥ [illegible] తేది 10

సబ్ రిజిస్ట్రారు, [illegible]

Bk - 1, CS No 989/2021 & Doct No 781/2021. Sheet 3 of 4

JOINT SUBREGISTRAR69
Seethanagaram

CERTIFICATE OF SCANNING

The Document has been Scanned
with the Identification Number
430-1-781-2021

Signature of Registering Officer

07/6/22

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Generated On:30/04/2021 01:21:55 PM

OFFICE OF
The Seal of
Joint SubRegistrar
Office
Seethanagaram
JOINT SUBREGISTRAR

Scanned with CamScanner

<u>షెడ్యూలు</u>

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం స.రి.వారి ఆఫీసులో చేరిన సీతానగరం గ్రామ పంచాయితీకి చెందిన **సీతానగరం** గ్రామం తాలూకు సర్వే నెం.81/3A4 నందలి 30*30 చ.మీ స్థలము (1089చ.గ.లుస్థలము) హద్దులు (సమీప డోరు నెం.1-4)

తూర్పు: మారిశెట్టి వీరాజు స్థలము,షాపులు

పడమర: స్కేటింగ్ పార్క్ స్థలము

ఉత్తరం: R&B రోడ్డు

దక్షిణం: స్కేటింగ్ పార్క్ మధ్య గల స్థలం

యీ హద్దుల మధ్యగల 30*30 చ.మీ స్థలము (1089చ.గ.లుస్థలము) PACS సీతానగరం వారికి ది.01-04-2021 నుండి ది.31-03-2022 తేదీ వరకు లీజుకు యివ్వడమైనది. పైన ఉదహరించిన షరతులకు మనము ఉభయులము అంగీకరించి వ్రాయించుకున్న లీజు అగ్రిమెంట్.

యిందుతో కొదువ స్టాంపు రు.1,800/-లు ,రిజిస్ట్రేషన్ ఫీజు రు.200/-లు యూజర్ చార్జీలు రు.210/- లు వెరశి రు.2,210/-లు ది.30-04-2021 సం.రం.తేదీన స్టేట్‌బ్యాంక్ ఆఫ్ ఇండియా,సీతానగరం బ్రాంచ్ నందు చెల్లించిన C.F.M.S చలానా యిందుతో జతపరచడమైనది.

<u>లీజుకు యిచ్చువారు</u>

30/4/2021

30/4/2021

గ్రామ పంచాయితీ

<u>లీజుకు పుచ్చుకొనువారు</u>

For SEETHANAGARAM P.A.C.S. LTD.
No. B-1119, SEETHANAGARAM.

30/4/2021

Person In-Charge

For SEETHANAGARAM P.A.C.S.
No. B-1119, SEETHANAGARAM

C.E.O.

<u>యిందుకు సాక్షులు :</u>

1\. K. Srinivas

2\. M. Sudhakar

పార్టీలు యిచ్చిన సమాచారం మేరకు ముసాయిదా తయారు చేసి కంప్యూటర్ చేసినది : అడపా తిరుపతిరావు

వినకొండేపూడి, సెల్ : 9885627829.

30/8/22

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

Translated copy

Lease Agreement

Dated 30-04-2021

East Godavari District , Seethanagaram Mandal, Seethanagaram Grampanchayat represented by Secretary Smt. R Sujata w/o M Radha Prasad age 47 years who is lesson

And

East Godavari District, Seethanagaram Primary Agricultural Credit Society Ltd No B1119 represented by Secretary N Laxmanarao s/o N Sanyasirao aged 52 years and person incharge Nekkanti Durga Sagar s/o Nekkanti Nageswararao aged 48 years the lessee both the parties under gone this lease agreement.

The lease agreement between PACS Seethanagaram and Grampanchayat Seethanagaram for the purpose of erecting petrol pump station in accordance with the orders of Hon'ble District Collector East Godavari bearing e-file no. 290702/2020-A9 dated 6-3-2020 to lease out grampanchayat site measuring 30*30 sq.mts in survey no 81/3A.

Lease Agreement details:-

1. Seethanagaram Grampanchayat area limits in Sy.No.81/3A, east : Marisetti Veerraju , west : Skating park location , North : R & B Road, South : In the space between Skating park Hon'ble East Godavari District Collector (Pt.W) Kakinada orders e-file No : 290702/2020 –A9 dated. 06-3-2020as per month 15000/- literally Rs. 15,000/- leased by PACS Seethanagaram to the Grampanchayat Seethanagaram on payment of one year lease from 1-4-2021 to 31-03-2022 for period of one year.
2. The Honarary Collector shall grant the lease in accordance with their orders. They were leased from 1-4-2021 to 31-3-2022. For any subsequent year PACS Seethanagaram will extent the lease as per their application by Grampanchayat Resolution.
3. The lease amount will be increased by 15% once in every 3years as per the directions of Hon'ble Collector. The increased amount is to be paid by PACS Seethanagaram every month.
4. The lease amount is Rs.15000/-(fifteen thousand rupees only) per letter including three years increase thereafter should be paid to the Grampanchayat by check / DD by the 5th of following month after 30th or 31st of every month. If the money is not paid by the 5th date, it should be paid to 15th day of the month at the rate of RS. 1.50 per annum with interest.
5. The land should be used only for petrol bunk maintenance. PACS does not inherit any rights to the site. All rights over the land belong to the Grampanchayat.
6. The gram panchayat will take possession of the land after the completion of the year if it does not take place in such a manner.
7. In respect Hon'ble Collector orders the construction of petrol bunk must be completed in the first year lease period i.e from 1-4-2021 to 31-3-2022. Otherwise the grampanchayat will hand over the site.
8. No concession will be given in case of payment of lease. This grampanchayat has nothing to do with the business i.e profit or lose.

27/5/2022

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

9. The construction of the petrol bunk should be done in accordance with the rules and regulations of the government and the fire department should dutifully follow their instructions regarding the construction of the petrol bunk.
10. In future , PACS should follow government instructions and orders issued by them and the district authorities.
11. The PACS must abide by the rules and regulations of The Andhra Pradesh Panchayat Raj Act and the Godavari Urban Development Authority and The Revenue Department.
12. This Grampanchayat shall not be liable for any damages caused by natural calamities.
13. 3 months rent should be paid as deposit to the panchayat prior to this agreement. The amount will be changed at the end of the lease.
14. The agreement for this site is valid only between the grampanchayat and PACS Seethanagaram. No agreements will be entered into with the oil supplying companies.
15. After expiring of the lease period the PACS should handover cleaning land with out any structures to the Grampanchayat.
16. The PACS have to deal with any obstructions during the construction of petrol bunk at the site. It has nothing to do with the grampanchayat.
17. In case of any court disputes during the lease period, the PACS should settle at their own expense. It is to be informed that this panchayat has no affiliation.
18. Accept the above conditions pay 3% stamp duty and register the lease agreement and hand it over to the grampanchayat .

07/8/2022

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

NOTICE

Panchayath Office,
Sethanagaram.
Date: 27-08-2021

Sitanagaram Zone Grama Panchayat Primary Agricultural Cooperative Leverage Society (PACS) Sitanagaram leased land to them for construction of bunk should be constructed only after obtaining GUDA permits and submission of approved plan to the village. , Constructions to be undertaken, which are deemed to be unauthorized constructions of non-existent lands and as a result of which the Gram Panchayat has been informed that it is liable for the action taken under APPR ACT 1994. . To Sitanagaram PACS For them.

Gram Panchayat Office,
Sitanagaram.

Panchayat Secretary Sitanagaram

Grampanchayat Sitanagaram

07/5/22

Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Scanned with CamScanner

SEETHANAGARAM
E. G. Dt. A.P.

నోటీసు

గ్రామపంచాయతీ కార్యాలయం ,

సీతానగరం .

ది . 27-08-2021.

సీతానగరం మండలం సీతానగరం గ్రామపంచాయతీ పరిధిలో సీతానగరం గ్రామపంచాయతీ చే ప్రాధమిక వ్యవసాయ సహకార పరపతి సంఘం (PACS) సీతానగరం వారికి బంక్ నిర్మాణం నిమిత్తం లీజుకు ఇచ్చిన స్థలంలో GUDA వారు అనుమతులు పొందిన తరువాత మాత్రమే నిర్మాణం చేయవలెనని మరియు సదరు అనుమతి పొందిన ప్లాన్ అప్రూవల్ కాపీని గ్రామపంచాయతీకి సమర్పించి , నిర్మాణములు చేపట్ట వలెనని , లేని ఎడల అనధికార నిర్మాణముగా పరిగణించబడును మరియు APPR ACT 1994 ప్రకారం గ్రామపంచాయతీ తీసుకొను చర్యలకు భాద్యులగుదురు అని ఇందు మూలంగా తెలియచేయడమైనది .

27/8/2021
పంచాయతీ కార్యదర్శి
గ్రామపంచాయతీ
సీతానగరం

To

సీతానగరం PACS వారికి .

27/5/22
Panchayat Secretary,
GRAM PANCHAYAT,
SEETHANAGARAM.

Received copy.
CEO.
Dt 7/10/21.

Scanned with CamScanner

Rajamahendravaram Urban Development Authority
PLANNING DEPARTMENT
BUILDING PERMIT ORDER

To,

Sri/Smt.
SEETHANAGARAM PRIMARY AGRICULTURE COOPERATIVE CREDIT SOCIETY
N D NO 1-4, SEETHANAGARAM, SEETHANAGARAM PRIMARY AGRICULTURE COOPERATIVE CREDIT SOCIETY , SEETHANAGARAM, SEETHANAGARAM MANDAL, EAST GODAVARI

Permit No.	:	1104/0014/B/STNMMDL/Seethanagaram/2021
DATE	:	22 November, 2021

Sir / Madam,

Sub: Building Permission - Construction of 'Petrol Pump' - Approval - Granted - Reg"
Ref: Your Application Dated: 15 February, 2021 u/s 209, 210 & 227 of A.P. Municipalities Act, 1965 and A.P. Building Rules 2017.

Your application submitted in the reference has been examined with reference to the rules and regulations in force and permission is hereby sanctioned conditionally as detailed below:

A	**APPLICANT AND LICENSED PERSONNEL DETAILS:**			
1	Applicant	SEETHANAGARAM PRIMARY AGRICULTURE COOPERATIVE CREDIT SOCIETY		
2	Developer / Builder	SEETHANAGARAM PRIMARY AGRICULTURE COOPERATIVE CREDIT SOCIETY	Lic.No.	REG/1104/0137/2020
3	Licensed Technical Person	Bikkina Gana Satya Sai Rajesh (Engineer)	Lic.No.	19/LE/2019/GUDA
4	Structural Engineer	NA	Lic.No.	NA
5	Others	NA		
B	**SITE DETAILS**			
1	T.S. No./ R.S. No.	81/3A4		
2	Premises No.	81-3A4		
3	Plot No.	NA		
4	Layout / Sub Divn. No.	NA		
5	Mandal	Seethanagaram Mandal (Part)		
6	Village	Sethanagaram		
7	Gram Panchayat			

C	**DETAILS OF PERMISSION SANCTIONED**							
Building - S (SPAC) (Height (m): 3.85)								
1	Floors	Ground floor	Upper floors		Parking floors			
2	Use	Area (m2)	No.	Area (m2)	Level	No.	Area (m2)	
a	Residential	0.00	0	0.00	Cellar	0	0.00	
b	Commercial	34.56	0	0.00	Stilt	0	0.00	
c	Others	0.00	0	0.00	U.Floors	0	0.00	
d	Total No. of floors	Upper floor(s)						
3	Set backs (m)	Front	Rear		Side I	Side II		
		21.00	3.00		21.24	3.00		
4	Site Area (m2)	900						
5	Road affected area (m2)	0						
6	Net Site Area(m2)	900						
7	Tot-lot / Organized open space (m2)	0						
8	Height (m)	3.85						
9	No. of RWHPs	1						
10	Others	NA						

D	**DETAILS OF FEES PAID (RS.) TOTAL :**				
1	Application Fee	10,000.00	2	Development Charges (Built Up Area)	0.00
3	Development Charges (Vacant Land)	5,305.00	4	Betterment Charges	67,500.00
5	Paper Publication Charges	1,000.00	6	Building Permit Fees	0.00
7	Processing Fees	350.00	8	Application User charges	500.00
					TOTAL: 84,655.00

E	**OTHER DETAILS :**						
1	Contractor's all Risk Policy No.	NA	Date	-	Valid Upto	-	
2	Notarised Affidavit No. / Mortgage Deed No.	1434/2021	Date	09/08/2021	Area (m2)	3.50	
3	Enter Sr. No. in prohibitory Property Watch Register		1434/2021		Date	09/08/2021	
4	Floor handed over	GROUND FLOOR	S.R.O.	SEETHANAGARAM			
F	**Construction to be Commenced Before**		22 May, 2023				
G	**Construction to be Completed Before**		22 November, 2024				

07/8/2022

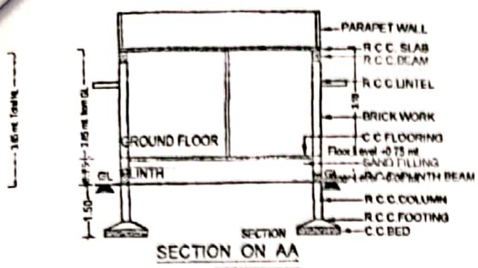
Scanned with CamScanner

...ilding permission is sanctioned subject to following conditions:

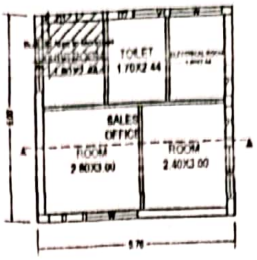
1. The permission accorded does not confer any ownership rights. The permission will be revoked at later stage, if it is found that the documents or information are false and fabricated.
2. If construction is not commenced within one year, building application shall be submitted afresh duly paying required building permit fees.
3. Sanctioned Plan shall be followed strictly while making the construction & shall be displayed at the site.
4. Commencement Notice shall be submitted by the applicant before commencement of the building.
5. Completion Notice shall be submitted after completion of the building.
6. Occupancy Certificate is compulsory before occupying any building.
7. Public Amenities such as Water Supply, Electricity Connections will be provided only on production of occupancy certificate.
8. Prior Approval should be obtained separately for any modification in the construction.
9. Tree Plantation shall be done along the periphery and also in front of the premises at 1 tree / 80sq.mts site area.
10. Tot-lot shall be fenced and shall be maintained as greenery at owners cost before issue of occupancy certificate.
11. Space for Transformer shall be provided in the site keeping the safety of the residents in view.
12. Garbage House shall be made within the premises.
13. Cellar and stilts approved for parking in the plan should be used exclusively for parking of vehicles without partition walls & rolling shutters and the same should not be converted or misused for any other purpose.
14. This sanction is accorded on surrendering of Road affected portion of the site to Rajamahendravaram Urban Development Authority at free of cost without claiming any compensation at any time as per the undertaking submitted.
15. Stocking of Building Materials on footpath and road margin causing obstruction to free movement of public & vehicles shall not be done, failing which permission is liable to be suspended.
16. This permission is given based on the inputs on pages, documents and drawing provided by Applicant. Applicant confirms that the documents/ drawings submitted electronically or inputs by them are correct. The final approvals of proceedings are subjected to verification of reports and documents by concerned official including site visit report. Any deviation identified will lead to modification/rejection of the proceedings.
17. The Developer/ Builder/ Owner to provide service road wherever required with specified standards at their own cost.
18. A safe distance from Electrical Lines shall be followed as per rules
19. If greenery is not maintained 10% additional property tax shall be imposed as penalty every year till the condition is fulfilled.
20. If condition of providing solar roof top system is not complied 10% additional property tax shall be imposed as penalty every year till the condition is fulfilled.
21. If RWHS are not constructed 10% additional property tax shall be imposed as penalty every year till the condition is fulfilled.
22. All Public and Semi Public buildings shall provide facilities to physically handicapped persons.
23. The mortgaged built up area shall be allowed for registration only after an Occupancy Certificate is produced.
24. The Registration authority shall register only the permitted built up area as per sanctioned plan.
25. The Financial Agencies and Institutions shall extend loans facilities only to the permitted built up area.
26. The Services like Sanitation, Plumbing, Fire Safety requirements, lifts, electrical installations etc., shall be executed under the supervision of Qualified Technical Personnel.
27. Architect / Structural Engineer if changed, the consent of the previous Architect / Structural Engineer is required and to be intimated to the Commissioner.
28. Construction shall be covered under the contractors all risk Insurance till the issue of occupancy certificate (wherever applicable).
29. As per the undertaking executed in terms of A.P. Building Rules-2017,
    a. The construction shall be done by the owner/Builder, only in accordance with sanctioned Plan under the strict supervision of the Architect, Structural Engineer and site engineer failing which the violations are liable for demolition besides legal action.
    b. The owner, builder, Architect, Structural Engineer and site engineer are jointly & severely responsible to carry out and complete the construction strictly in accordance with sanctioned plan.
    c. The Owner, Builder, Architect, Structural Engineer and Site Engineer are jointly and severely are held responsible for the structural stability during the building construction and should strictly adhere to all the conditions.
    d. The Owner Builder should not deliver the possession of any part of built up area of the building, by way of Sale / Lease unless and until Occupancy Certificate is obtained from Rajamahendravaram Urban Development Authority after providing all the regular service connections to each portion of the building and duly submitting the following.
       (i) Building Completion Notice issued by the LTP duly certifying that the building is completed as per the sanctioned plan.
       (ii) Structural Stability Certificate issued by the Structural Engineer duly certifying that the building is structurally safe and the construction is in accordance with the specified designs.
       (iii) An extract of the site registers containing inspection reports of Site Engineer, Structural Engineer and Architect.
       (iv) Insurance Policy for the completed building for a minimum period of three years.
30. Structural Safety and Fire Safety Requirements shall be the responsibility of the Owner, Builder, Developer, Architect and St. Engineer to provide all necessary Fire Fighting installations as stipulated in National Building Code of India, 2005 like;
    a. To provide one entry and one exit to the premises with a minimum width of 4.5 mts. and height clearance of 5 mts.
    b. Provide Fire resistant swing door for the collapsible lifts in all floors.
    c. Provide Generator, as alternate source of electric supply.
    d. Emergency Lighting in the Corridor / Common passages and stair case.
    e. Two numbers water type fire extinguishers for every 600 Sq.mts. of floor area with minimum of four numbers fire extinguishers per floor and 5k DCP extinguishers minimum 2 Nos. each at Generator and Transformer area shall be provided as per I.S.I. specification No.2190-1992.
    f. Manually operated and alarm system in the entire buildings;
    g. Separate Underground static water storage tank capacity of 25, 000 lts. Capacity.
    h. Separate Terrace Tank of 25,000lts capacity for Residential buildings.
    i. Hose Reel, Down Corner.
    j. Automatic Sprinkler system is to be provided if the basement area exceed 200 Sq.mts.
    k. Electrical Wiring and installation shall be certified by the electrical engineers to ensure electrical fire safety. Transformers shall be protected with 4 hours rating fire resist constructions.
    l. To create a joint open spaces with the neighbors building / premises for maneuverability of fire vehicles. No parking or any constructions shall be made in setbacks area.
31. In case of Group Development Schemes (Other than Industrial) the roads & open spaces shall be handed over at free of cost to ULB through registered gift deed before occupancy.
32. As per the green building provision for sanction of buildings in terms of A.P. Revised Building Rules-2017.
    a. Water conservation and management:
       (i) Rain Water Harvesting Structure (percolation pit) shall be provided in case of site area 200 sq. mtr. and above.
       (ii) Low Water Consumption Plumbing Fixtures shall be provided in case of site area 500 sq. mtr. and above.
       (iii) Waste water recycle and reuse (S.T.P.) shall be provided in case of site area 1000 sq. mtr. and above. Treated water to be recycled for gardening and flushing.
       (iv) Reduction of Hardscape shall be provided in case of site area 500 sq. mtr. and above.
    b. Solar Energy Utilisation:
       (i) Installation of Solar Photovoltaic Panels shall be provided in case of site area 1000 sq. mtr. and above.
       (ii) Installation of Solar Assisted Water Heating Systems shall be provided in case of site area 1000 sq. mtr. and above.
    c. Energy Efficiency:
       (i) LED lights/ solar lights for lighting common areas shall be provided in case of site area 1000 sq. mtr. and above.
       (ii) At least 1% of connecting load to be met by PV Cells (Optional) in case of site area 20000 sq. mtr. and above.
       (iii) Fly-ash bricks for construction (Optional) in case of site area 20000 sq. mtr. and above.
       (iv) ECBC to be adopted in case of site area 50000 sq. mtr. and above.
    d. Waste Management:
       (i) Segregation of Waste shall be provided in case of site area 300 sq. mtr. and above.
       (ii) Organic Waste Management shall be provided in case of site area 3000 sq. mtr. and above.
    e. Natural Drain system should be maintained.
33. The builder/Owner shall provide mobile/temporary toilet facility for workers (male & female separately) in construction site where 25 or more workers are engaged per day in the construction site.
34. Necessary provisions for disposal of Sewage (Septic Tank) as per NBC 2016 norms should be provided.

07/5/2022

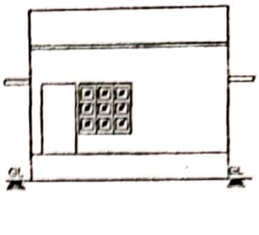
Scanned with CamScanner



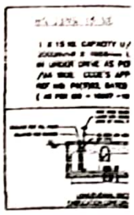
SECTION ON AA

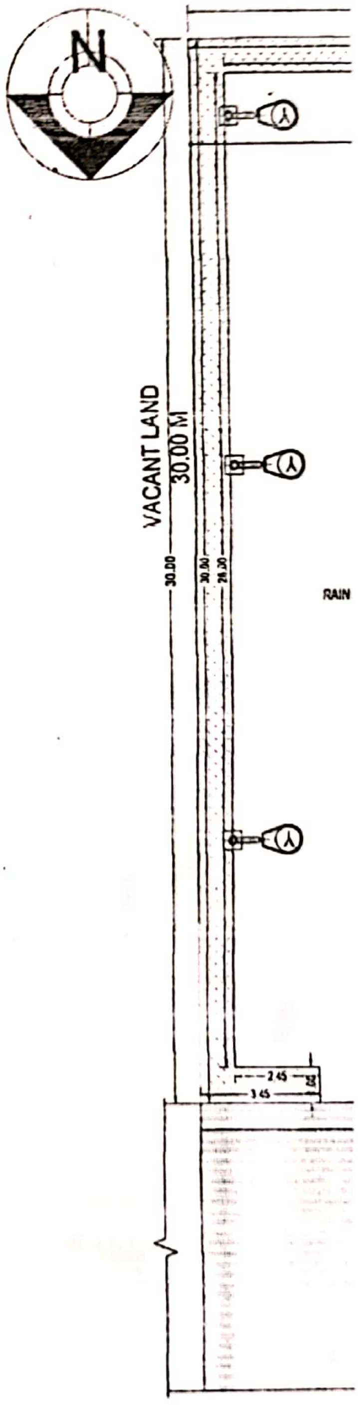


GROUND FLOOR PLAN
(Proposed)
(SCALE 1:100)



ELEVATION



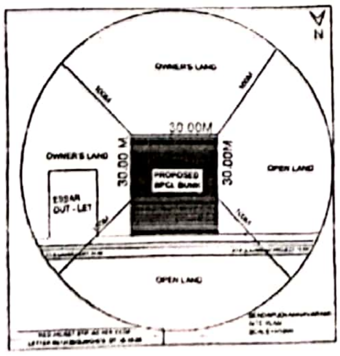


SPECIFICATIONS

1.50mm DIA DIP/VENT PIPE
2.FILLING SOFT EARTH FREE OF STONES WELL RAMMED
3.BRICK WORK 230mm THICK WITH C.M 1:6
4.50x50x5 SIZE ANGLE IRON 520 LONG BOLTED TO BRACKETS
5.P.C.C BED 150mm THICK OVER 150mm THICK SAND BED
6.6mm THICK M.S SHEET FOR SHELL AND 8mm THICK M.S SHEET FOR END
7.75mm DIA FILL PIPE
8.TANK TOP 600 BELOW DRIVE WAY LEVEL
9.50mm DIA SUCTION PIPE

NOTE:-

1.F.P :-FILL POINTS
2.F.E FIRE EXTINGUSHERE FOAM OR D.G TYPE
3.D.P.S.B DOUBLE POLE SWITCH BOARD
4.ALL PUMPS CONFIRM TO IS-2148
5.SAND BUCKETS WILL BE PROVIDED AT THE SITE
6.PROPOSED WORK COLOURED RED
7.TO BE REMOVED COLOURED YELLOW
8.VENT PIPES 4.0M HIGH ABOVE GROUND LEVEL AND FREE ENDS COVERED WITH 2 LAYERS OF NON CORRODING WIRE OF GAUCE 11 MESH/L.C.M
9.ALL ELECTRICAL FITTINGS WILL BE OF FLAME PROOF SPECIFICATIONS
10. SAFETY MEASURE " NO SMOKING" SHOULD DISPLAY AT NEAR DISPENSING UNIT AND UNLOADING POINT.
11.FIRE EXITINGUSHERE 10KG IN EACH PEDESTAL 2NOS& 1 NO NEAR UNLOAD POINT.
12. SAND BUCKET10NOS
13. 6 KG CO2 INSIDE ELECTRICAL ROOM
14.2 NO'S 10KGS DCP FIRE EXITINGUSHERE AT BOWSER AREA



07/5/202

S (SPAC)	Commercial	Petrol Pump	Single Detached House	Non-Highrise Building	1 Ground + 0 upper floors	Group A1	RCC roof

S NO. 81-3A4, SEETHANAGARAM VILLAGE , SEETHANAGARAM MANDAL,E.G.DI A.P., Applicant : SEETHANAGARAM PRIMARY AGRICULTURE COOPERATIVE CREDIT SOCIETY

AREA STATEMENT	VERSION NO.: 1.101.101
	VERSION DATE: 10/02/2021
PROJECT DETAIL	
Region: RAJAHMUNDRY REGION	Plot Use: Commercial
Authority: GODAVARI URBAN DEVELOPMENT AUTHORITY	Plot SubUse: Petrol Pump
BA No: 1104/0014/R/STHMMDL/Seethanagaram/2021	Land Use Zone: Commercial use Zone
Application Type: General/Proposal	Main Abutting Road Width: 18.29
Project Type: Building Permission	If Plot is abutting to Highway: No
Nature of Development: New	Plot No: NA
SubLocation: Settlement (Gram Khantam/Abadi)	Survey No.: 81/3A4
NatureOfSite: Gramkanta Area	Premises / Door No.: 81-3A4
Village Name: Sethanagaram	North: ROAD WIDTH - 12
Mandal: STNMMDL	South: Vacant land -
Name of Road: SEETHANAGARAM	East: Vacant land -
Ward: Seethanagaram	West: Vacant land -

AREA DETAILS		SQ.MT.
AREA OF PLOT (Minimum)	(A)	900.00
NET AREA OF PLOT	(A-Deductions)	900.00
Accessory Use Area		9.00
Vacant Plot Area		856.44
BUA CHECK		
Commercial Net BUA		34.56
Net BUA Area		34.56
Total Net BUA Area		34.56
BUILT UP AREA CHECK		
Proposed BuiltUp Area		34.56
Substructure Area Added in Built up Area		9.00
Total BuiltUp Area		43.56
Parking Area Check		
Parking Area		SQ.MT.
Required Parking Area		9.50
Proposed Parking Area		27.87

LTP NAME AND SIGNATURE	STRUCTURAL ENG NAME AND SIGNATURE	BUILDER NAME AND SIGNATURE
Bikkina Gana Satya Sai Rajesh		SEETHANAGARAM PRIMARY AGRICULTURE COOPERATIVE CREDIT SOCIETY
19/LE/2019/GUDA		REG/1104/0137/2020

BUA Checks before and after transfer of setbacks

Name	BuiltUp Area	
	Perm	Prop
S-1 (SPAC)	-	34.56

Mortgage Area Details

Name	Mortgage Area	
	Reqd	Prop
Built Up Area to Mortgage	3.46	3.50

UnitBUA Table for Building :S (SPAC)

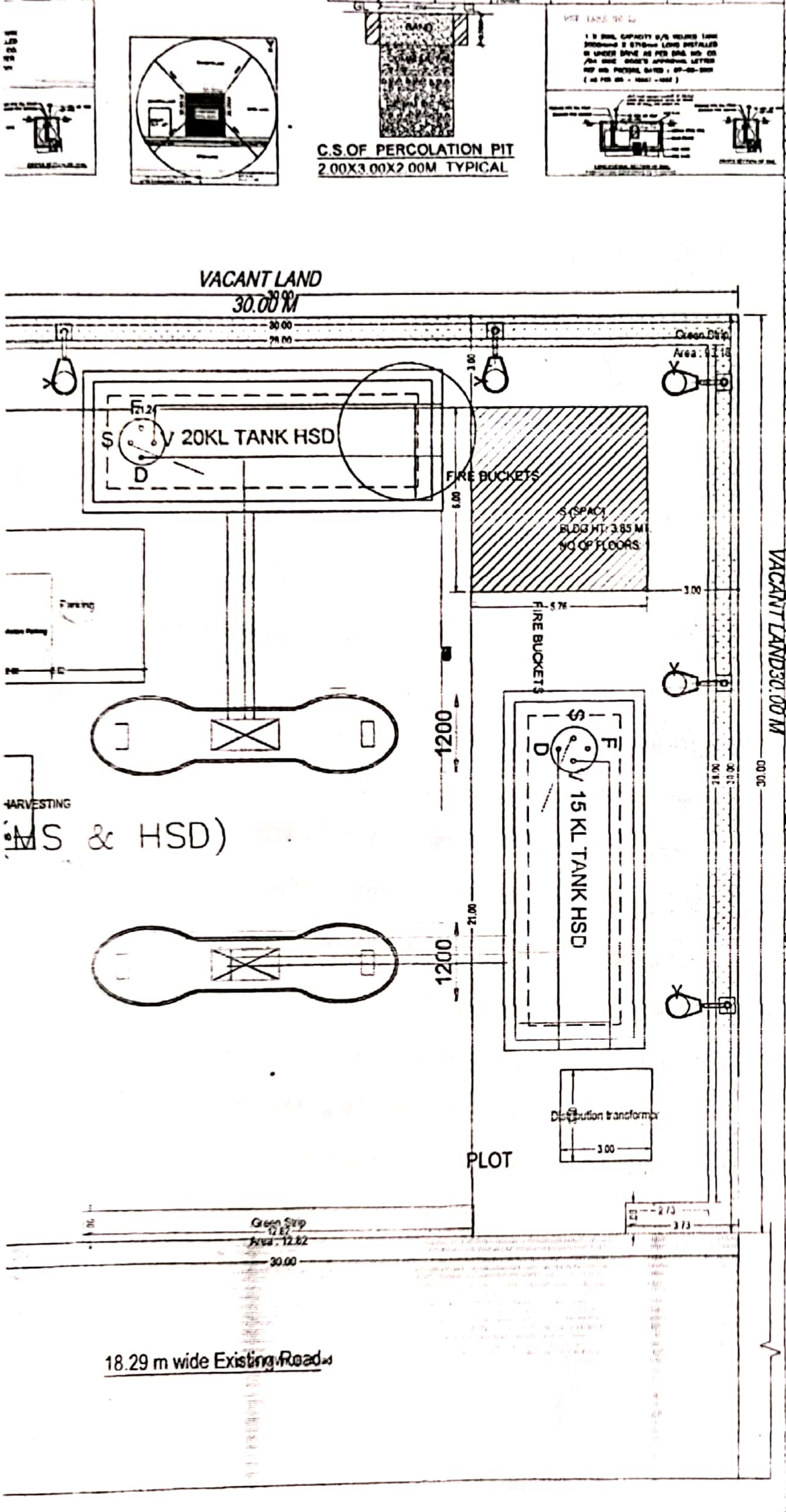
Floor	Name	UnitBUA Type	Gross UnitBUA Area	UnitBUA Area	Deductions (Area in Sq.mt.) Wall	Carpet Area	No. of Rooms	No. of Unit
GROUND FLOOR PLAN	SALES OFFICE	SHOP	34.56	34.56	6.52	28.04	5	1
Total	-	-	34.56	34.56	6.52	28.04	5.00	1.00

Building :S (SPAC)

Floor Name	Total Built Up Area (Sq.mt.)	Proposed Net BUA Area (Sq.mt.) Commercial	Total Net BUA Area (Sq.mt.)
Ground Floor	34.56	34.56	34.56
Total:	34.56	34.56	34.56
Total Number of Same Buildings:	1		
Total:	34.56	34.56	34.56

General Conditions

No.	General Conditions
1	LTP is responsible for any misrepresentation in above aspects.



SITE PLAN

COLOR INDEX	
Plot / Site lines	
Existing street / road	
Proposed work including services	
Existing construction proposed to be demolished	
Existing structure to be retained	
Work in progress duly sanctioned	
Open Space	
Drainage and Sewerage work	
Water Supply work	
Deviations	
Recreation ground	

This is system generated report and does not require any signature. For further confirmation you can access the department website www.
Accuracy of Scrutiny Report and Drawing is subject to accuracy of end-user provided data. 3rd party software/hardware/services etc. We are not liable for any damages which may arise from

07/8/22

Scanned with CamScanner